

30/10/00
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P-101/97 ordered Pg 1

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R.A/C.P No.....

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SECTION OFFICER (Judl.)

St. P. C. Dan VERSUS

APPLICANT(S)

- Carrier of Middle & son. RESPONDENT(S)

Mr. S. Somasundaram Advocate
S. Mehta

Advocate for the applicant.

Advocate for the Respondents.

Office Notes

Court's Orders

The application is in
form and within time

C. F. of Rs. 50/-

deposited vide 3616588

IPO/BD No 3965

Dated 25-2-1966

7.8.96

Mr G.Sarma for the applicant.
None for the respondents.

. Issue notice on the respondents to show cause as to why this application should not be admitted and relief sought allowed Returnable within 1 month.

List on 9.9.96 for show cause and consideration of admission.

Pendency of this application shall not be a bar for the respondents to appoint the applicant pursuant to the recommendation No.RRB/G/CON/155/102/Pt.I dated 9.11.95 of the Railway Recruitment Board, Guwahati Annexure A-VI if he has found suitable for such appointment in all respects.

6
Member

po

9.9.96

Learned Counsel Mr. G.Sarma for the applicant.
Leave note of Mr. B.K.Sharma.

Notices have been served on respondents No. 1, 2 and 4. No show cause has been submitted.

Learned Counsel Mr. G.Sarma for admission. Perused the contents of the application and the reliefs sought. Application is admitted. Written statement within six weeks. However, vacation from 21.10.96 to 8.11.96.

List for written statement and further orders on 11.11.96.

~~REHEARING / RECONSIDERATION / REINVESTIGATION~~

Learned Mr. G.Sarma for interim order. Interim order dated 7.9.96 shall continue.

Inform.

6p
Member

9/9

10/9

Copy of order
dtd. 9.9.96 issued
to the concerned
parties.

11-11-96

Mr. G.Sarma for the applicant. None for the respondents. Written statement has not been submitted.

List for written statement and further order on 22-11-96.

6p
Member

lm

12/11

22-11-96

Learned counsel Mr. G.Sarma for the applicant. Leave note of Railway counsel Mr. B.K.Sharma up to 30-11-96. Written statement has not been submitted.

List for written statement and further order on 20-12-96.

6p
Member

lm

22/11

20-12-96

Mr.G.Sarma for the applicant.

Written statement has not been submitted. Mr.S.Sarma for Mr.B.K. Sharma submits that the written statement is almost ready and seeks for short adjournment.

List for written statement and further orders on 6-1-97.

6
Member

W
23/12

6.1.97

Learned counsel Mr G. Sarma with Mr S. Muktar for the applicant. None for the respondents. Notice has been duly served on respondent Nos.2, 3 and 4, but no written statement has been filed. None has appeared for them so far. Mr G. Sarma submits that this is a matter of appointment and requires early hearing and disposal.

List for hearing on 3.2.97. In the meantime the respondents may submit written statement if considered necessary.

Send copy of the order to the respondents.

6
Member

Re. copy
8.1.97
Copy of order dtd
6.1.97 issued to
the respondents
Office copy kept in
OA 151/96.

nkm

3.2.97

Mr B.K.Sharma, learned counsel for the respondents has got personal difficulty. Mr G.Sarma, learned counsel appearing for applicant also needs some time to take further steps in the case. Accordingly we adjourn the case till 7.2.97.

6
Member

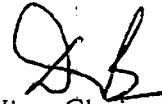
JS
Vice-Chairman

10.2.97

Let this case be listed on 6.3.97 for hearing.

Member

nkm

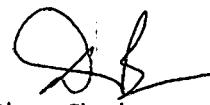

 Vice-Chairman
26-2-97

For reasons of order of 10-2-97
 found in O.A. 20/97, Considered
 petition filed by the counsel
 of applicant.

6.3.97

Let this case be listed on 20.3.97 for
 hearing.

Member


 Vice-Chairman

1) No free date Service
 on O.P. NO. 2, 3 & 4.
 2) Service reports on O.P.
 No 1 is still awaited.
 3) W/Statment - hs (in b/w).

trd

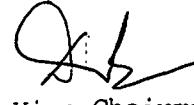
W/3

20.3.97

We have heard Mr. B.K.Sharma, learned
 counsel appearing on behalf of the Railway
 administration at some length. Mr. Sharma
 thereafter finds it difficult to proceed in view
 of lack of certain instructions. He prays for a
 short adjournment, which Mr. G.Sarma has no
 objection. Accordingly, for the ends of justice
 we allow one week time for further hearing.

List on 31.3.1997 for hearing.

Member


 Vice-Chairman
25.3.97

31.3.97 pg.

Add. W/s. filed on 6/4

a. Resp/s.

At the request of Mr. B.K.Sharma,
 learned Railway Counsel hearing is adjourned to
 7.4.1997.

List on 7.4.97 for hearing.

Member


 Vice-Chairman

trd

7.4.97

Mr S. Sarma, on behalf of Mr B.K. Sharma, who is incharge of this case, prays for adjournment on the ground that Mr B.K. Sharma is unable to attend court for his personal reason. Mr G. Sarma, learned counsel for the applicant, has vehemently opposed the prayer. It is informed that there are other counsel also. Mr B.K. Sharma is incharge of the case. Considering all these we allow adjournment to 16.4.97.

11-4-97

Rejoinder on behalf
of the applicant
filed. against the
w/s and Addl.

20/3.

nkm

2919

6
Member

Vice-Chairman

Zn
11/4.1-7-97

Reply filed on
behalf of the
Respondant at
page - 62 to 68.

Zn

trd

Tr
22/46
Member

Vice-Chairman

28-6-97

Let this case be listed for
hearing on 9-6-97.

Any appointment made shall be
subject to the result of the case.

6
Member

Vice-Chairman

pg

2919

2.7.97. part heard. Adj. to
15.7.97.

By order

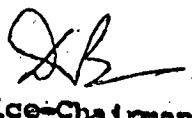
15-7-97

We have heard Mr. B.K. Sharma, learned Railway counsel at some length. Thereafter Mr. Sharma submits that he is unable to proceed with the hearing of the case as certain records will have to be produced, and he prays for time. Two weeks time allowed to which the learned counsel for the applicant do not have any objection.

List on 30-7-97 for hearing.



Member



Vice-Chairman



1m



File

30.7.97

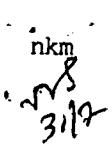
Mr. S.Sarma, on behalf of Mr. B.K.Sharma, learned Railway Counsel prays for a short adjournment on the ground of personal difficulty of Mr. B.K.Sharma. Accordingly, the case is adjourned till 21.8.97.



Member



Vice-Chairman



nkm



3/17

Mr. G.Sarma, learned counsel for the applicant is present. The learned Railway counsel prays for some time to produce the records.

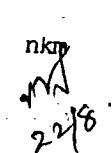
The case is adjourned till 8.9.97. for hearing. On that day all counsel shall remain present, or else the case will be heard ex parte.



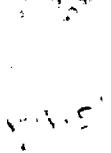
Member



Vice-Chairman



nkm



22/8

8.9.97 Adjourned to 16.9.97.

by order.

12-13-97

Argumets of both the counsel
are heard and concluded. Order
executed.

6
Member


Vice-Chairman

8.1.98

Common order delivered in open
Court and kept in O.A. Note 142/96.
Copy of the order shall be kept in
this case.

Application is allowed. No costs.

6
Member


Vice-Chairman

pg

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Date of Order :... This the 8th Day of January, 1998.

JUSTICE SHRI D.N.BARUAH, VICE-CHAIRMAN
SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

O.A.No. 142/96

1. Sri B.K.Daimary Applicant

-Vs-

U.O.I & Ors. Respondents

2. O.A. 143/96

Ms.Nirmali Das Applicant

-Vs-

U.O.I & Ors. Respondent

3. O.A. 144/96

Shri S.Goswami Applicant

-Vs-

U.O.I & Ors. Respondents

4. O.A. 145/96

Ms. Kamala Deka Applicant

-Vs-

U.O.I & Ors. Respondents

5. O.A. 146/96

Shri P.J.Das Applicant

-Vs-

U.O.I & Ors. Respondents

6. O.A. 147/96

Shri P.K.Sarkar Applicant

-Vs-

U.O.I & Ors. Respondents

7. O.A. 148/96

Shri T.K.Das Applicant

-Vs-

U.O.I & Ors. Respondent

8. O.A.No.149/96

Shri S.Kumar Applicant

-Vs-

U.O.I & Ors. Respondents

9. O.A. 150/96

Shri M.Ghose Applicant

-Vs-

U.O.I & Ors. Respondents

contd/-

10. O.A. 151/96

Shri P.K.Kakati Applicant
-Vs-

U.O.I & Ors. Respondents.

11. O.A. 152/96

Shri D.Choudhury Applicant
-Vs-

U.O.I & Ors. Respondents.

12. O.A. 153/96

Shri S.K.Rai Applicant
-Vs-

U.O.I & Ors. Respondents.

13. O.A. 155/96

Shri B.C.Bore Applicant
-Vs-

U.O.I & Ors. Respondents.

14. O.A. 193/96

Shri Rupak Chakraborty Applicant
-Vs-

U.O.I & Ors. Respondents.

15. O.A. 42/97

Smt. A.Devi Applicant
-Vs-

U.O.I & Ors. Respondents

By Advocate Mr.G.Sarma for all the petitioners.

By Advocate Mr.B.K.Sharma for all the respondents.

O R D E R.

G.L.SANGLYINE, ADMINISTRATIVE MEMBER,

The above 15(fifteen) Original Applications are disposed of by this Common order as they involve the same issue, facts and grounds.

contd/-

2. The Railway Recruitment Board, Guwahati issued the Employment Notice No.1/95 dated 26-4-1995 for the purpose of appointment in various posts under the North East Frontier Railway. In this Original applications we are concerned with CATEGORY NO.7 : STENOGRAPHER (English) in the scale of pay of Rs. 1200-2040/- mentioned in the Employment Notice. Pursuant to the said Notice we have the following results :-

Date of Written Test : 27-9-95
Date of Speed Test : 04-11-95 (for 80 w.p.m.)
Date of Speed Test : 05-11-95 (for 60 w.p.m.)
Date of Viva Voce Test, 08-11-95
Date of panel approved: 09-11-95

The selection Board held the viva voce test on 8-11-95 for the recruitment of Jr. Stenographer (Eng) under Employment Notice No.1/95 Cat No.7 in scale Rs. 1200-2040/- and has found 16 (UR -10, SC-2, ST-2, OBC-2) candidates suitable for the said post and their names are recommended to GM/P/N.F.Railway/Maligaon in ORDER OF MERIT.

AGAINST U.R.VACANCY

<u>SN</u>	<u>Roll No.</u>	<u>Name of Candidate</u>
1.	810704	Anjali Devi
2.	810786	Asis Chakraborty
3.	810798	Mrityunjoy Ghosh
4.	810018	Debasish Choudhury
5.	810589	Rupak Chakraborty
6.	810777	Pradip Kr. Sarkar
7.	810761	Nirmali Das
8.	810767	Kamala Deka
9.	810794	Pabitra Kr. Kakati
10.	810759	Satyaranayan Goswami

AGAINST S.C.VACANCY

1.	820123	T. Krishna Das
2.	820246	Sanjoy Kr. Rai

AGAINST S.T.VACANCY

1.	830077	Bijay Ch. Baro
2.	830108	Binoy Kr. Daimary.

AGAINST O.B.C. VACANCY

1.	840025	Santosh Kumar
2.	840052	Pankaj Jyoti Das.

contd/-

3. Further, the applicants inform us in their rejoinder that in response to the Employment Notice 120 candidates had applied for the posts advertised and out of them 1520 appeared in the Written Test, 172 appeared in the Speed Test, 47 were sent for Viva Voce. Ultimately 16 candidates were successful and were empanelled as above. These facts have not been refuted by the respondents. The panel was published on 9-11-1995 but no appointment of any successful candidate was made by the respondents. On the other hand employment Notice No.1/96 dated 20-5-96 was issued. On 10-6-1996 the applicants prayed to the General Manager, N.F.Railway, Maligaon to issue appointment letters at the earliest. There was no response. Consequently, the applicant submitted the Original Applications seeking direction on the respondents to appoint them (the applicants Notice for admission was issued on 7-8-1996. Thereupon, Respondent No.3, the Chairman Railway Board, Guwahati published his No.RRB/G/41/90 dated 5-9-1996 cancelling the panel on the ground of various irregularities. As a result, the applicants amended the Original applications seeking among others quashing and setting aside of the aforesaid No.RRB/G/41/90 dated 5-9-1996. In the meantime in the absence of show cause from the respondents the Original Application was admitted on 9-9-96.

4. The respondents justify the cancellation of the Panel as follows :-

".....it has already been stated that the selection in question pursuant to which the applicant has staked his claim for appointment has already been cancelled in view of the various irregularities found in the selection of Junior Stenographer in scale Rs. 1200-2040/- against Employment Notice No.1/95 dated 26-4-95 conducted by the Railway Recruitment Board, Guwahati, which has necessitated cancellation of the entire selection are as follows:-

contd/-

25

13

(a) In the advertisement of Jr. Stenographer, required qualification was mentioned only as Matriculate without indicating anything about the qualification of diploma in shorthand and type-writting. The advertisement also did not stipulate production of Diploma certificate. As a result, many of the candidates did not submit the same although they were qualified both in shorthand and type-writing and had diploma certificate. However, the Railway Recruitment Board, Guwahati, rejected the candidature of many eligible candidates on the ground of non-submission of diploma certificate, thereby deserving eligible candidates were deprived of consideration for selection.

(b) Sample test checks revealed mistakes in totalling in the written paper and in computation of marks which has resulted in empanelment of candidates securing less marks and exclusion of candidates securing more marks.

(c) In the recruitment process, it has been found that all the three stages of testing, the knowledge and quality of the candidates have been handled by a single individual (Member Secretary, Railway Recruitment Board) instead of getting the works done by different qualified persons as under :-

(i) Setting of question paper for written test.

(ii) Selection of dictation passage.

(iii) Preparation final marksheet including marks for viva-voce test only done by MS/RRB himself without any signature from other two members. This has raised doubts of malpractice by MS/RRB.

(d) As per Board's extant instruction 15% of marks for written test and viva-voce together is required to be fixed for viva-voce. But in the subject selection, RRB/Guwahati had adopted 15% of the sum total of marks for written test (200 marks) shorthand test (300 marks) as well as viva-voce marks (90 marks). The marks of shorthand test (300) was therefore irregularly included in computing the marks for viva-voce test. This has allowed the selection authority undue flexibility in the final allocation of marks of a candidate though he might have secured less marks in written test.

(e) In a number of cases it has been noted that marks once allotted in the shorthand transcription sheets have been over-written/defaced and new marks allotted, ostensibly to favour the candidates of evaluator's choice.

(d) It has been noted in some cases, that though the shorthand dictation scripts do not contain certain materials of dictated passage, the type transcription sheets contain the material of the dictated passage and in a ~~KKK~~ better way. This indicates adoption of malpractice in conducting the shorthand test.

(a) On a visual checking, it has been noted that in certain answer scripts (Transcription sheet) containing poor performance, higher marks have been allotted in comparison to that containing better performance.

The above irregularities in the selection are only illustrative and not exhaustive. In any case, with the above irregularities detected in the selection, the respondents were left with no other option than to cancel the entire selection. By doing so, no irregularity has been committed by the respondents - rather the same has been done in the larger public interest which has also brought confidence among the public. The irregularities were detected upon an enquiry conducted by the Vigilance Deptt. of the Railway and in consideration of such enquiry, the selection in question has been cancelled and the applicant should not make any grievance against the same."

5. In support of the action of the respondents, Mr. B.K. Sharma, their learned counsel, had submitted that the irregularities are two folds, namely, before the actual test took place, 600 applicants had been arbitrarily excluded from the competition by the office of the Railway Recruitment Board on untenable grounds, and during the entire course of the actual test irregularities which violated the selection as a whole had taken place. Under these circumstances, according to him, the action of the respondents in cancelling the panel in public interest cannot be faulted and it should be sustained.

6. The applicants have assailed the action of the respondents in cancelling the select Panel above terming it as illegal, arbitrary, despotic, void and not maintainable in the eye of law. Mr. G. Sarma, learned counsel for the applicants, pointed out that the employment panel was cancelled because of alleged malpractices or irregularities but not even a single instance of malpractice or unfair means or irregularities committed by any of the applicants or

attributed or attributable to any of them has been cited by the respondents in support of their action. Referring to the case of Progoty Supply and Co-operative Society Ltd. reported in (1995) 3 GLR 327 in which it has been held to the effect that every State action must be fair and informed of reasons and administrative action must not only be reasonable but free from bias and malafide, Mr Sarma submitted that the respondents had on the contrary acted otherwise in respect of the cancellation of the select panel. The expressed ground for investigation was because of some alleged malpractices but in the end the panel was cancelled on a contradictory ground of irregularities. According to him, in the face of all these, there is no escape from the conclusion that the respondents had with bias and malafide against the applicants, arbitrarily cancelled the panel. Further, the respondents without giving an opportunity of being heard to the applicants before such cancellation had arbitrarily cancelled the panel. According to him, such action is not sustainable in law and in this regard he placed reliance on the case of Pradip Kumar Das and others reported in (1985) 2xSL GLR 459 which was upheld in the order dated 8.5.1986 in SLP (Civil) No.66 of 1986 by the Hon'ble Supreme Court. Mr Sarma further referred to the order dated 14.6.1996 of this Tribunal in O.A.No.9 of 1993 in which after referring to the aforesaid P.K.Das & others case and also to D.V.Ramana and others, 1986(4) SLR 50, the action of the respondents to withhold appointment of successful candidates without giving them opportunity of being heard was set aside and quashed.

7. In the light of the above, we are now to consider whether the action of the respondents in cancelling the

select list of Junior Stenographer (English) mentioned above is sustainable in law. It has not been shown by the respondents that the alleged malpractices or irregularities referred to above were committed or attributed or attributable to any of the present applicants. On the other hand, it is seen from their submission that it is the respondents themselves who had committed the alleged malpractices or irregularities. The applicants have had to suffer because of the alleged acts of omission and/or commission of the respondents. According to the respondents they had in the facts and the circumstances of the case cancelled the select panel in larger public interest and in order to bring public confidence in the administration of the North East Frontier Railway. These are indeed lofty ideals. But we are in these O.A.s concerned with the question whether on their way towards these goals the respondents had not trampled under foot the rights of the applicants. There is no dispute of the fact that the select panel was cancelled by the respondents without affording any opportunity of being heard to the applicants before the cancellation was made. In the case of Pradip Kumar Das and others (supra) 357 out of the 790 successful candidates who had been empanelled were screened out by the North East Frontier Railway on the ground that some malpractices were allegedly committed by some of them. No opportunity of being heard was given to them by the respondents before such action was taken. The Hon'ble Supreme Court had held :

"It was necessary, according to the rules of fairplay and natural justice that these candidates who were included in the original select panel of 790 candidates published by the Commission had acquired a right to get employment and therefore they were entitled to be heard before any prejudicial action was

(X)

taken. The judgment of the High Court quashing the impugned order on the ground that it was vitiated for non-compliance with the rules of natural justice can hardly be assailed."

Thus, according to this Judgment, the selected candidates have acquired two rights, namely, the right to get employment and the right of being heard before any action prejudicial to them is taken. The learned Railway Counsel had not cited any other case law to contradict this position.

The present applicants are successful candidates who had been empanelled for appointment to the posts. They had acquired both the aforesaid rights. The aforesaid Judgment of the Hon'ble Supreme Court was rendered against the very same N.F.Railway yet the authorities of the Railway had chosen to ignore the law laid down therein. We have no hesitation to hold that when the respondents had cancelled the Select Panel without affording an opportunity of being heard to the applicants before the cancellation was made, they had violated both the rights of the applicants.

8. Mr.B.K.Sharma had submitted that the fact that the applicants were selected and empanelled does not bind the Railway authorities to appoint the applicants to the posts.

In fact, according to him it was clearly stipulated in the Employment Notice itself that the selection of the candidates by the Railway Recruitment Board does not confer any right on the candidates. On the other hand, according to law the Railway authorities have the right to refuse appointment.

Further he had referred to para 113 of the Indian Railway Establishment Manual Volume I (Revised Edition 1989) in support of his contention that selected candidates can be refused appointments. We are aware that there are law and rules in this regard. The para 113 aforesaid reads thus :

contd..

"Selection of a candidate by a Board or a Railway administration is, however, no guarantee of employment on the railway which is subject to his qualifying in the prescribed medical examination and to his being otherwise suitable for service under Government."

Perusal of this rule/para shows that there must exist a fault or deficiency on the part of a selected candidate in order to deny him an appointment to a post under the railway for which he was selected. In this particular case however the applicants were denied appointments for no fault of theirs. They had subjected themselves to the rigours of the examination and tests conducted by the respondents giving out the best they could with the sole expectation to come out successful within the standards set by the respondents. No blame has been apportioned to them. They had not also been allowed to reach the stage stipulated in the para/rule mentioned above in order to ascertain whether they are suitable for appointment to the posts.

It may also be mentioned here that the learned Railway counsel had/sought time to produce certain records to enable him to make submission. He was allowed time. But though he had produced some administrative records before us he was unable to produce any answer script for the written test as well as the speed test including the passages for the speed test. The contentions of the respondents against the applicants with regard to the answer scripts or marking thereon are therefore not substantiated before us.

9. We are in a society which upholds the supremacy of the rule of law. Therefore, an administrative action which is done without observing due process of law or the relevant law or rules prescribed is liable to be quashed. In the light of our discussion and findings above, we are of the view that the respondents had arbitrarily and illegally

cancelled the select panel. Therefore, the action of the respondents in cancelling the panel is not sustainable in law. Consequently, the order No.RRB/G/41/90 dated 5-9-96 (Annexure A.VIII) issued by the respondent No.3 and the Railway Board letters No.96/E(RRB)/25/12 dated 7.8.1996 and No.96/E(RRB)/25/13 dated 21.8.1996 mentioned therein insofar as they relate to category No.7 Stenographer(English) of the Employment Notice No.1/95 dated 26.4.1995 are liable to be set aside and quashed. Accordingly, they are hereby set aside and quashed. Further, we direct the respondents to complete the process of recruitment to the posts of Stenographer (English) aforesaid in accordance with law and rules within three months from the date of their receipt of this order.

10. All the above Original Applications are allowed in the lines indicated above. No order as to costs.

Sd/- VICE CHAIRMAN
Sd/- MEMBER (ADMN)

20
26-2-97
T. Krishna Das
Advocate
J. L. R. (Secty)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Consolidated Application as per order dated 18.2.97 in
Misc. Petition No.28/97
O.A.No.148/96

Shri T.Krishna Das ... Applicant.

-Versus-

Union of India & Ors. ... Respondents.

An Application under Section 19 of the Administrative
Tribunal's Act, 1985

I N D E X

26-2-97
T. Krishna Das
J. L. R. (Secty)

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For the use in Tribunal's office:-

Date of filing
Registration No.
Signature
Registrar

T. Krishna Das

1. PARTICULARS OF THE APPLICANT :

Shri T.Krishna Das,
S/o Shri T.Tataya,
Rly Qr.No.1/A, Central Goteagar,
Guwahati-11.

2. PARTICULARS OF THE RESPONDENTS :

1. Union of India represented by
the Secretary to the Govt. of India,
Ministry of Railways,
New Delhi.
2. General Manager(P),
N.F.Railway,
Maligaon,
Guwahati-11.
3. Chairman,
Railway Recruitment Board,
Guwahati-1.
4. Member Secretary,
Railway Recruitment Board,
Guwahati-1.

3. PARTICULARS OF THE ORDERS AGAINST WHICH
THIS APPLICATION IS MADE :

i. This application is made for implementation
of recommendation of the selected candidates for appointment
as stenographer (English) in the scale of pay
Rs.1200-2040 vide Employment Notice No.1/95 category No.7
(Annexure A.III).

ii. Restraining the respondents from
completing the process of employment notice No.1/96
category No.1(Annexure A.VIII).

iii. Notification dated 05.9.96 under
No.RRB/G/41/90 issued by Shri B.Kalita,Chairman,Railway
Recruitment Board, Guwahati cancelling the recruitment
panels of stenographer(English) in scale Rs.1200-2040
under.....

T. Krishna Das

under category No.7 of Employment Notice No.1/95 dated 26.4.95 and Craft Teacher(Bengali Medium) in scale Rs.1400-2600 under category No.6 of Employment Notice No.3/94 dated 19.12.94(Annexure R.I of the written statement).

4. JURISDICTION :

The applicant declare that the subject matter against which he want redressal is within the jurisdiction of the Tribunal.

5. LIMITATION :

The applicant further declare that the application is within the limitation prescribed under Section 21 of the Administrative Tribunal's Act,1985.

6. FACTS OF THE CASE :

6.1. That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India.

6.2 That the applicant has come from a very poor scheduled caste(Mala) family and as such he deserves consideration from all concerned.

6.3 That the applicant passed the H.S.L.C. Examination in the year 1987 and H.S.S.L.C. Examination in 1989 and has obtained diploma in typing and stenography. The testimonials are enclosed in this application and marked as Annexure A.I, A.I,1 and A.II.

Contd.....

T. Krishna Das

6.4 That the respondent No.3 made an advertisement for testing candidates for stenographer in the scale of pay Rs.1200-2040 through Advertisement No.1/95(Annexure A.III) and it was clearly written under clause 12 of the general instruction that the no. of post of stenographer may be increased or decreased.

6.5 That the applicant in response to the advertisement made by the respondents on 26.4.95, as appeared in The Assam Tribune, had applied for the post of stenographer. The said advertisement runs as Employment Notice No.1/95 category No.7.

A copy of the said advertisement is annexed herewith and marked as Annexure A.III.

6.6 That the applicant made application for appointment as stenographer at the scale of pay Rs.1200-2040 giving all particulars such as academic qualification, caste certificate, age proof certificate, diploma certificate in typing and stenography etc.

6.7 That the respondents being satisfied with the requirements of the candidature for the post of stenographer as noted above called for written test fixing the date as 27.8.95.

A copy of the call letter is annexed herewith and the same is marked as Annexure A.IV.

6.8 That as per the call letter the applicant appeared.....

T. Krishna Das

appeared in the written test, did excellent in the examination and became successful in the test and accordingly the applicant was called for speed test both in typing and stenography and this was held on 4/5.11.95.

A copy of the call letter is annexed herewith and marked as Annexure A.V.

6.9 That in the speed test the humble applicant did excellent and accordingly he was declared successful and thereafter the applicant was called for a viva-voce test and in this test held on 8.11.95 he also became successful and was selected by the respondent No.3 and recommended the name of the applicant to Respondent No.2 for appointment. In view of increase in number of vacancy, the respondent rightly and validly recommended the name of the applicant alongwith 15 others for appointment.

A copy of the said recommendation containing the name of the applicant alongwith others is annexed herewith and marked as Annexure A.VI.

6.10 That the written test, speed test and viva-voce test were conducted by the Railway Recruitment Board headed by the Chairman, which is an autonomous body like any other Railway Recruitment Board in the country. Moreover, one responsible officer was deputed to the Selection Board on behalf of the Respondent No.1 and 2.

6.11 That the applicant beg to state that as per.....

T. Kristine Das

as per advertisement dated 26.4.95, once the candidate is selected after going through all the stages/tests viz written test, speed test and viva-voce test and when the name was ~~even~~ recommended for appointment as stenographer, the respondent No.2 is duty bound to appoint as stenographer in the existing vacancy.

6.12 That the applicant beg to state that though final list of 16 candidates including the name of the applicant i.e. Annexure A.VI was recommended on 9.11.95 to the Respondent No.2 for appointment, the Respondent No.2 did take no action on it and the applicant was at a loss of having not received the appointment letter. Even the resentment/inaction of the Respondent No.2 was echoed and re-echoed in the news paper. Copy enclosed.

6.13 That the applicant made representation to the Respondent No.2 dated 10.6.96 requesting to make appointment of the applicant.

A copy of the representation is annexed herewith and marked as Annexure VII.

6.14 That while the applicant was anxiously waiting for the appointment letter he was surprised to see the advertisement notice No.1/96 dated 20.5.96 where the respondents wanted to test 8 candidates. This advertisement appeared in local news papers including notice board and runs as category No.1. Having seen the

advertisement,.....

T. Krishna Das

advertisment, the anxiety of the applicant was multiplied and again he approached the respondents and no response at all was there from the respondents. The applicant believes that some foul play may take place in view of the advertisement Notice No.1/96 dated 20.5.96.

A copy of the advertisement notice No.1/96 is annexed herewith and marked as Annexure A.VIII.

In this connection, the applicant beg to state that alongwith him there are 15 other candidates also duly recommended for appointment to the post of stenographer and while none of the recommended candidates is appointed, publication of another advertisement is creating suspicion. In this connection, the applicant further beg to state that there was another Employment Notice No.2/95 Category No.1 where 21 candidates were recommended for appointment of office clerk in the scale of pay 950-1500 and all of them were appointed though they were appeared in the tests subsequent to the applicant.

6.15 That the applicant beg to state that the selection of the applicant is valid only upto one year as per existing rule of the respondents.

6.16 The applicant beg to state that the respondents by the notification dated 05.9.96 under reference No.RRB/G/41/90 issued by Shri B.Kalita, Chairman, Railway Recruitment Board, Guwahati has cancelled the recruitment panels of stenographer(English) in scale 1200-2040 under category No.7 of Employment Notice No.1/95

dated

T. Krishna Das

27

dated 26.4.95 and Craft Teacher(Bengali Medium) in scale Rs.1400-2600 under Category No.6 of Employment Notice No.3/94 dated 19.12.94, action of which has resulted mis-carriage of justice and multiplication of illegalities.

7. G R O U N D S :

7.1 For that in view of the selection as per Annexure A.VI, the applicant was sure that he would be appointed soon under the respondents and as such he did not make any attempt for appointment in any other department.

7.2 For that the applicant got offer from Chief Security Commissioner, NF Rly, Maligaon but he refused that offer in view of the fact that he has already been selected in the office of the respondents.

A copy of the letter is annexed herewith and marked as Annexure A.IX.

7.3 For that injustice will be done to him if immediate appointment letter is not issued. Moreover, alongwith the applicant, the whole family will suffer very adversely.

7.4 For that the advertisement No.1/96 as referred in Annexure A.VIII is ill-conceived, confusing, conflicting, conradictory, inharmoneous and acting upon it will be illegal and uncalled for and the applicant firmly believes that this Hon'ble Tribunal will direct the respondent No.2 to implement the recommendation of Respondent

T. Krishna Das

Respondent No.3 and 4(Annexure A.VI) and in the event of non-issuing such direction, the applicant will be deprived of the right of appointment conferred upon him after the selection.

7.5 For that the cancellation of recruitment panels is illegal, arbitrary, despotic, void and not maintainable in the eye of law.

8. RELIEFS SOUGHT FOR :

In view of the facts and circumstances of the case the applicant prays for the following reliefs:-

i. That the applicant may be appointed with immediate effect with a direction to give the seniority from the date of recommendation for appointment i.e. dated 9.11.95.

ii.e That the respondents may be directed not to implement the advertisement No.1/96(Annexure A.VIII) till the applicant is appointed.

ii.a To set aside and quash the cancellation of recruitment panels issued by the Chairman, Railway Recruitment Board, Guwahati under reference No.RRB/G/41/90 dated 05.9.96(Annexure R.I of the Written Statement).

iii. Any other relief/reliefs as this Hon'ble Tribunal considers fit and proper.

Contd.....

T. Krishna Das

9. INTERIM RELIEF PRAYED FOR :

i. That during pendency of the disposal of the application, direction may be issued to the Respondents to appoint the applicant with immediate effect.

ii. The respondents may be directed not to appoint stenographer against advertisement No.1/96 till the applicant is appointed.

10. WHETHER ANY OTHER APPLICATION/PETITION FILED BEFORE ANY OTHER COURT/TRIBUNAL :

The applicant begs to state that he has not filed any other case application before any Court/Tribunal.

11. REMIDIES EXHAUSTED :

The applicant begs to state that he has exhausted all the remedies and there is no other alternative but to approach this Hon'ble Tribunal for justice.

12. PARTICULARS OF THE POSTAL ORDER :

Postal Order No.

Date :

Issued by :

Payable at :

13. An Index with particulars of enclosures is enclosed.

14. PARTICULARS OF DOCUMENTS :

As per Index.

Verification.....

T. Krishna Das

30

10

VERIFICATION

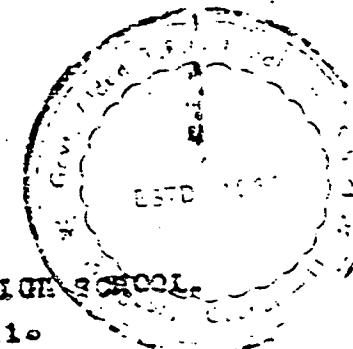
I, Shri T.Krishna Das, son of Shri T.Tataya, aged about 27 years, by caste Scheduled Caste(Mala) by religion Hindu, resident of Rly Qr.No.1/A, Central Gotanagar, Maligaon, Guwahati-11 do hereby solemnly affirm and verify that the statements made in paragraph 1 to 6 and 8 to 14 of the O.A. are true to my knowledge and those made in paragraph 7 of the O.A. are true to my legal advice and I have not suppressed any material facts.

AND I sign this Verification on this 25th day of Feb , 1997 at Guwahati.

T. Krishna Das

T. Krishna Das

3
Anan A-1



GOVT. AIDED.

NAME R.N. PARMAN HINDI HIGH SCHOOL
M.O.G. GURDASpur - 761011.

TO WHOM IT MAY CONCERN.

Certified that Sri T. Krishna Das 8/0, 2/6
Sri T. Krishna was a student of this school.
He/she has passed the H.S.C. Examination of 1986-87
in IIIrd division. His/her character and conduct
as a student was good.

I wish him/her every success in life.

Handed
FEB 1977-96

Omish
H.S.C. 8/0, 2/6
Govt. Aided P.H.P. Hindi High School
Moga, Gurdaspur

No: B: C: I: /C/656/93 GOVT: REGD:

Regd: No: 997

BINAPANI COMMERCIAL INSTITUTE

Estd. - 1985

Maligaon, Guwahati-781 011

Dist.—Kamrup (Assam)

Estd. - 1985

22/9/93

DIPLOMA

This is to certify that Sri Suman T. Krishna Das, son daughter wife of Sri T. Dasgupta, was a student of this institute.

He/She has duly passed the final examination in this subject here under noted.

Typewriting

Shorthand

(i) English speed per minute.....	120	(i) English speed Per minute.....	100 n.p.m.
(in words).....	120	(in words).....	One hundred words per minute.
(ii) Assamese speed Per minute K.M.	110	(ii) Assamese speed per minute.....	K.M.
(in words).....	110	(in words).....	K.M.
(iii) Hindi speed Per minute.....	K.M.		
(in words).....	K.M.		

I consider him/her qualified to undertake the duties of stenographer typist.

Dated Guwahati-11

In the month of Sept. 19 93.


Principal

Attest
A. B. Das
19/9/96

No. 162

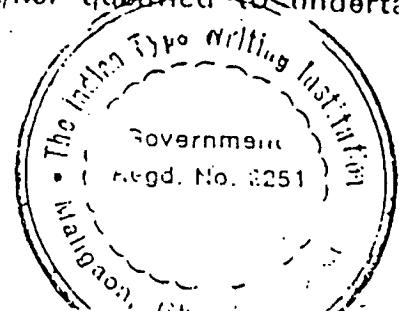
THE INDIAN TYPE WRITING INSTITUTION
Registration No. 2251

DIPLOMA FOR SHORTHAND/TYPEWRITING

This is to Certify that Shri/Shrimasi..... T. Krishna Das.....
Son/Daughter/Wife of Shri..... T. Tatoya..... has been trained in
Shorthand/Typewriting (blind) in this Institution. He/She has been declared successful in
the examination held on 17th July, 1990..... in Shorthand/Typewriting (blind) and
has attained a speed of 40 (forty) words per minute.

I consider him/her qualified to undertake duties of a Stenographer/Typist.

Dated 12-07-1990.



Principal
THE INDIAN TYPE WRITING INSTITUTION
Maligaon, Guwahati-781011

Attest
T. Das
19.7.90

GOVERNMENT OF ASSAM

Office of the Sub-Divisional Welfare Officer and Sub-Divisional Dev. Boards for Scheduled Castes, Scheduled Tribes and Other Backward Classes, GUWAHATI

No. SWG/SC/22/8312615

Dated the 17/1/87

CASTE CERTIFICATE

This is to certify that Shri/Srimati T. K. Das..... son/daughter of T. T. Das..... of Village/Town Ghati, Sivnagar, Morigaon, Assam, in the District of Kamrup in the State of Assam, belongs to the..... Cast which is recognised as Scheduled Caste under the Constitution (Scheduled Caste) Order, 1950 as amended by the Scheduled Castes Lists (Modification) Order, 1956 and the Scheduled Castes Orders (Amendment) Act, 1976.

Shri/Smti T. K. Das..... and his/her family ordinarily resides in Village/Town Ghati, Sivnagar, Morigaon, Assam, in the District of Kamrup in the State of Assam.



Sub-Divisional S/C Dev. Board
Guwahati
Chairman
Sub-Divisional S/C Dev. Board
Guwahati
Chairman
Sub-Divisional S/C Dev. Board
Guwahati

Note. - The term "ordinarily resides" used here will have the same meaning as in Section 20 of the Representation of the People Act, 1950.

Allected
19-7-96

RAILWAY RECRUITMENT BOARD, MUMBAI
(Under Certificate of Posting)

Station Road

10. KEB/G/41/10

ONE LETTER/ADMIT CARD FOR THE GIFTED
EXHIBITION, CATEGORY NO. 1 EMPLOY. NO.
POLICE NO. V927.

Shizuka, 1. Kōdō, 195

Your Roll No. is 130123

This is your Call letter/admit Card for the written examination for the post of Sub Inspector in scale Rs. 14,100/- under E/Notice No. 1410 Category No. 10 in the M.P. Railways.

PROGRAMME OF WRITTEN EXAMINATION IS AS GIVEN BELOW

DATE DAY TIME VENUE
29-8-95 Sunday 10:00 Panchayat Bhawan, Ghatkopar

The following terms and conditions must be noted for this
employment.

1. You will not be admitted to this written examination without this Call Letter/Admit Card and does not itself give any entitlement for selection.
2. Your candidature has been accepted provisionally and is subject to check and fulfilment of all conditions laid down in the said Employment Notice.
3. IF YOU DO NOT FULFIL THE CONDITIONS AS LAY DOWN IN THE SAME EMPLOYMENT NOTICE, PLEASE IGNORE THIS CALL LETTER/ADMIT CARD AND DO NOT APPEAR.
4. Only the successful candidates in the written examination will be called for the vive-voce test.
5. You are to defray your own travelling expenses (for TR/OPC candidates).
6. Approaching the Chairman/RRB/GHY and other officials of RRB/GHY directly or indirectly by a candidate or anybody on his behalf requesting undue consideration for the recruitment will render a candidate liable for disqualification.
7. Only the candidates and the persons engaged in conducting the examination will be allowed into the examination Hall, Strict discipline and silence must be maintained in the examination Hall/Rooms. Appropriate action will be taken in case of those adopting unfair means in the examination hall, etc.
8. FOR SC/ST CANDIDATES ONLY: ON PRODUCTION OF RHS AND ONE ENTITLED TO TRAVEL FREE BY RRY. IN SECOND CLASS FREE (STH.) TO QUALIFY (STH. & BACK. THIS RULE IS SUBJECT TO APPROVAL OF THE GOVT. OF INDIA).

Illustrated *Journal* of ^{the} Preacher

... CHALDEA -
... CHALDEA -

RAILWAY RECRUITMENT BOARD, GUWAHATI
(Under Certificate of Posting)

No. RRB/G/41/9

Station Road
Guwahati-1
Date: 13/10/95

This is your Admit Card/Call Letter for SPEED TEST of 80 W.P.M. and VIVA-VOCE TEST.

To
Shri/Smt. *D. K. Sarker, Esq.*Your Roll Number is **820753**

You will not be admitted for the Speed Test & Viva-Voce Test without this Call Letter/Admit Card. This Call letter/Admit Card however does not itself give any entitlement for selection.

RECRUITMENT SELECTION FOR THE POST OF JR. STENOGRAH
SCALE Rs. 1200-2040/-, CATEGORY NO. 7, UNDER EMPLOYMENT
1/95 ON THE NORTHEAST FRONTIER RAILWAY.

- With reference to your application for the post mentioned above, in response to the Employment Notice cited above, you are hereby advised to attend the office of Chief Personnel Officer/N.E. Railway/Maligaon, Guwahati-11 on 4.11.95 at 9.30 hrs. for Speed Test.
- The Viva-Voce Test of the successful candidates of Speed Test will be held on 8.11.95 at Railway Recruitment Board, Guwahati, Station Road, Guwahati-1. NO SEPARATE CALL LETTER FOR VIVA-VOCE TEST WILL BE ISSUED. The Candidates shall have their result on the Notice Board of this office on 23.11.95 and those candidates who will qualify in the speed test of 80 words per minute should appear for the Viva-Voce Test on 8.11.95. Therefore, your presence may be required for more than four days and you should come so prepared.
- You should bring your all original certificates and Marksheets along with respective diploma certificates (i.e. Shorthand & Type) on the day of Viva-Voce Test. SC/ST candidates also must produce their Caste/Tribe certificate at the time of Viva-Voce test.
- Request for postponement of the Date of Speed test and Viva-Voce test will not be considered and no alternate test will be held.
- You are also directed to bring the original Call letter for the Written test held on 27.8.95.
- Approaching Chairman/RRB and or his Secretary directly or indirectly by a candidate or any body on his behalf requesting undue consideration for the recruitment will render a candidate liable for disqualification.
- The Candidates can give interview either in English or Hindi.

FOR SC/ST CANDIDATES ONLY
ON PRODUCTION OF THIS CALL LETTER YOU ARE ENTITLED TO TRAVEL FREE BY RAILWAY IN SECOND CLASS FROM (SIN.) TO GUWAHATI (STN.) AND BACK. This Pass is available up to 15.11.95.
Authority: Rly. Bd's Lt.No. (NG) LI-84/RSC/122 etc. 23.11.95.

N.B. (1) You are advised to increase the speed of shorthand and trying to come out successful in the ensuing 80 words speed test to be held on 4.11.95. (2) You are directed to bring attested photo, 2 copies of all original certificates and Marksheets and other certificates and documents in the original at the time of viva-voce test. You are advised to appear in the speed test of 60 words per minute.

*free**10/10/95*

No. RRB/G/CON/155/102/Pt. I

Date: 9-11-95

NOTICE

Sub:- Recruitment selection for the post of Jr. stenographer (English) in scale Rs. 1200-2040/- under Employment Notice No.1/95 category No.7 and GM/P/MLG's Indent No. E/227/216/ RRB/2/Recr.Pt.II dated 7.4.95.

Date of Written Test: 27-8-95

Date of Speed Test: 04-11-95 (for 80 w.p.m.)

Date of Speed Test: 05-11-95 (for 60 w.p.m.)

Date of Viva Voco Test: 08-11-95

Date of panel approved: 09-11-95

The selection Board held the viva voce test on 8.11.95 for the recruitment of Jr. Stenographer (Eng) under Employment Notice No.1/95 Cat.No.7 in scale Rs. 1200-2040/- and has found 16 (UR-10, SC-2, ST-2, OBC-2) candidates suitable for the said post and their names are recommended to GM/P/N.F. Railway/Maligaon in ORDER OF MERIT.

AGAINST U.R. VACANCY

<u>SN</u>	<u>Roll No.</u>	<u>Name of candidate</u>
1.	810704	Angali Devi
2.	810786	Asis Chakravorty
3.	810798	Mrityunjoy Ghosh
4.	810018	Debasish Chowdhury
5.	810589	Rupak Chakravorty
6.	810777	Pradip Kr. Sarkar
7.	810761	Arinali Das
8.	810767	Kazaria Deka
9.	810794	Pabitra Kr. Kakati
10.	810759	Satyaranayan Goswami

AGAINST S.C. VACANCY

1.	820123	T. Krishna Das
2.	820246	Sanjoy Kr. Rai

AGAINST S.T. VACANCY

1.	830077	Bijay Ch. Baro
2.	830108	Bincy Kr. Daimary

AGAINST O.B.C. VACANCY

1.	840025	Santosh Kumar
2.	840052	Pankaj Jyoti Das

Copy to:
 1. AS/RRB/GHY
 2. Notice Boards,
 3. Panel files

(I. Harisukh)
 Member Secretary
 for Chairman/RRB/GHY.

After
 Same
 no date

C O P Y

To

The General Manager,
N.F.Railway, Maligaon.

Subs - Appointment to the post of 'Junior Stenographer' in pay scale of Rs.1200-2040/- per month.

Sir,

We humbly beg to bring to your kind notice that our names were recommended by the Railway Recruitment Board/Guwhati for appointment to the post of 'Junior Stenographer' (English) in scale of pay Rs.1200-2040/- p.m. as published in 'The Assam Tribune' dated 12.12.95 and 'Employment News' dated 23.12.95 etc.

Sir, we are eagerly waiting for a formal appointment letter since December '95. We shall deem it favourable of your kindly look into the matter and arrange to issue the appointment letter at the earliest.

Thanking you,

Yours faithfully,

Dated : 10.6.96.

Sd/-
(T.Krishna Das)

(Selected candidates of the
Junior Stenographer)

after
Y.S. 
Majuli

The Assam Tribune 22/5/96 40

RAILWAY NOTICE



RAILWAY RECRUITMENT BOARD : GUWAHATI
EMPLOYMENT NOTICE NO. 1/96
STATION ROAD, GUWAHATI-781001

DATED : 20/05/96

CLOSING DATE : 30/06/96

Applications are invited in prescribed forms obtainable from any important Railway Station or in proforma application given below (to be neatly typed in using one side only in a standard size thick paper) for the following temporary posts, likely to be permanent, in the Northeast Frontier Railway. Applications complete in all respects along with required enclosures should be sent to the ASSISTANT SECRETARY, RAILWAY RECRUITMENT BOARD : STATION ROAD, GUWAHATI-781001, ASSAM under certificate of posting so as to reach the Board's office on or before 17:30 hrs. of 30/06/96. The applications can also be dropped in the "Application Box" kept in the RRB Office before 17:30 hrs. of 30/06/96.

EMPLOYMENT NOTICE NO. AND CATEGORY NO. AGAINST WHICH THE CANDIDATE APPLIES MUST CLEARLY BE WRITTEN ON THE TOP OF THE COVER ENVELOPES POSITIVELY.

CATEGORY No	NAME OF THE POST	SCALE OF PAY	STIPEND DURING TRAINING	VACANCIES	SEX	PERIOD OF TRAINING	AGE AS ON 01-06-96
				UR SC ST OBC TOTAL			
1. Stenographer (English)		1200-2040/-	Rs. 1200/-	04 01 02 01 08	Both	7	18 to 30 Yrs
2. Appr. Junior Engineer/ Sig/Gr-II		2000-3200/-	Rs. 2000/-	02 01 01 -	04	Both 12 months	20 to 30 Yrs.
3. Appr. Signal Inspector/ Gr-II		1400-2300/-	Rs. 1320/-	07 02 04 01 14	Both	24 months	18 to 25 Yrs.
4. Appr. Tele Communication Inspector/Gr-II		1400-2300/-	Rs. 1320/-	07 02 02 02	13	Both	24 months
5. Appr. Tele Communication Maintainer/Gr-III		950-1500/-	Rs. 950/-	08 03 06 06	23	Both	12 months
6. Tr. Asstt. Draftsman (S & T)		1200-2040/-	Rs. 1200/-	04 01 01 01	07	Both	12 months
7. Tr. Electric Foreman/ STA/Deputy Shop Supdt.		2000-3200/-	Rs. 2000/-	01 01 -	02	Both	12 months
8. Appr. Mechanics (Elect)		1400-2300/-	Rs. 1400/-	09 05 01 03	18	Both	24 months
9. Tr. Asstt. Draftsman (Elect)		1200-2040/-	Rs. 1200/-	03 01 01 01	06	Both	12 months
10. Tr. Draftsman (Elect)		1400-2300/-	Rs. 1400/-	01 -	01	Both	12 months
11. Tr. Head Draftsman (Elect)		1600-2660/-	Rs. 1600/-	01 -	01	Both	12 months
12. Traffic Apprentice		1400-1440/-	Rs. 1400/-	06 02 01 02	11	Both	24 months
13. Commercial Apprentice		1400-1440/-	Rs. 1400/-	06 02 02 01	11	Both	24 months
14. Physiotherapist		1400-2300/-	-	01 -	01	Both	-
15. Staff Nurse		1400-2600/-	-	13 04 02 07	28	Both	-
16. Pharmacist		1350-2200/-	-	04 01 01 01	07	Both	-
17. Lab Asstt		975-1540/-	-	07 01 -	02	Both	-
18. App. Mechanics Elect/DSL		1400-2300/-	Rs. 1320/-	04 02 01 01	08	Both	24 months
19. Tr. Deputy Shop Supdt (Elect/DSL)		2000-3200/-	Rs. 2000/-	- 01 -	01	Both	12 months
20. Appr. Mechanics (DSL/Mech)		1400-2300/-	Rs. 1320/-	04 01 02 01	08	Both	24 months
21. Appr. Train Examiner		1320-1360/-	Rs. 1320/-	06 03 01 02	12	Both	24 months
22. Tr. Asstt. Draftsman (mech)		1200-2040/-	Rs. 1200/-	01 - 01 -	02	Both	12 months
23. Draftsman (Mech)		1400-2300/-	Rs. 1200/-	02 - 01 -	03	Both	24 months
24. Appr. Junior Chemical & Metallurgical Asstt.		1320-2040/-	Rs. 1320/-	02 - 01	03	Both	12 months
25. Tr. Chemical & Metallurgical Asstt.		1400-2300/-	Rs. 1400/-	02 01 -	03	Both	12 months
26. Tr. Deputy Shop Supdt. (Workshop)		2000-3200/-	Rs. 2000/-	01 01 01 -	03	Both	12 months
27. Appr. Mechanics (Workshop)		1400-2300/-	Rs. 1320/-	05 02 01 02	10	Both	24 months
28. Appr. Chief Train Examiner		2000-3200/-	Rs. 2000/-	02 01 -	03	Both	12 months
29. Hindi Asstt. Gr-II		1400-2300/-	Rs. 1400/-	01 -	02	Both	18 to 23 Yrs
30. Appr. Commr. (Hindi/Urdu)		1400-2300/-	Rs. 1400/-	01 02 03 02	14	Both	18 to 23 Yrs

Category No. 26 : BE (Mechanical).

Category No. 27 : Diploma in Mech. Engineering.

Category No. 28 : Degree in Mechanical/Electrical College.

Category No. 29 : B.A. with Hindi as elective subject graduate with English as a subject plus a degree or standard of B.A. (Hons) in English and a degree or

Category No. 30 : Diploma in Civil or Mechanical qualification of Diploma in Civil Engineering become them.

Category No. 31 : Degree in Civil Engineering.

Category No. 32 : (10+2) with science and Maths. D. Engineering also be eligible.

Category No. 33 : Minimum ITI certificate in Drafts. India, NCVT) in Civil Engg. from recognised Institute duration. Civil Engg. Diploma holders and holders Institution will also be eligible.

Category No. 34 : Matric plus 3 yrs. diploma in Civil recognised colleges.

Category No. 35 : Degree in Civil Engg. Department.

Category No. 36 : Degree in Civil Engineering Dept.

Category No. 37 : University degree preference by Honours & Master Degree. The candidate should minute in English or 25 words per minute in His prescribed educational qualification.

Category No. 38 : (i) 1nd class Master's Degree in University Degree/Diploma in Education/Teaching course of Regional Colleges of education of N.C.E.R.T. medium.

Category No. 39 : (i) 1nd class Bachelor's Degree in Botany/Zoology. 45% marks can be considered demarcation of class in Bachelor's Degree. (ii) University OR 4 years integrated Degree course in region Competence to teach through English and Bengali.

N.B. : (i) A GENERAL RELAXATION IN UPPER CATEGORIES OF CANDIDATES HAVE BEEN RELAXATION GIVEN IN PARA-2. THIS WITH EFFECT FROM 4/8/95.

N.B. : (ii) THE CANDIDATES MUST HAVE ACQUIRED LAID DOWN AT THE TIME OF SUBMISSION HAVE YET TO APPEAR AT THE EXAMINATION. WITHHELD OR NOT DECLARED ARE NOT

1. GENERAL INSTRUCTION

1.1 ABBREVIATION USED :

SC=Scheduled Caste, ST=Scheduled Tribe, U=Unreserved, I.P.O.=Indian Postal Order.

1.2 The number of vacancies shown may be increased.

1.3 SC/ST/OBC candidates can apply against UR candidates. SC/ST/OBC candidates need apply only.

2. AGE LIMIT

2.1 The age will be reckoned as on 01-06-96. The

(a) By 5 years for SC/ST candidates and by 10 years for B.C. & B.S.T.

(b) By 5 years for Bonafide displaced Goldsm.

(c) By 10 years in case of physically handicapped.

(d) Upto the age 40 years for "RESERVISTS".

(e) Upto the extent of service rendered by Govt. Labourers/substitutes provided that the continuous or broken) subject to the conditions of service.

(f) Upper age limit in case of widows, divorcees, their husband but not remarried shall be 45 years.

(g) Upto maximum age of 45 years for repatriates to India on or after 1st June 1963 and to Pakistan (Now Bangladesh) on or after 15/5/1971.

3. HOW TO APPLY

3.1 Candidates should apply in their own hand.

pen (not in pencil) on good quality plain white

19 June 1976. The Assam Times

A - 1X

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41

Special health check-up for LP students

From Our Correspondent

BONGAIGAON, June 18—A meeting of the Bongaigaon District Development Committee was held on June 10. The meeting discussed the implementation of special health check-up programme for primary school students in the district and asked the Joint Director of Health Services to prepare a plan to cover all the students of 963 LP schools in the district.

Addressing the meeting the Deputy Commissioner, Astab Ahmed requested the heads of various development departments to submit future plan of action to develop the district with locally available resources.

The meeting also decided to utilise the water resources available in the district and the community polytechnic scheme of Bongaigaon Polytechnic for the benefit of the youth.

Land revenue : The State Government has decided to enhance land revenues of

Bongaigaon town as per Land Revenue Re-assessment Act, 1936. People who want to submit objections to the enhancement of land revenue may do so within six weeks from the date of publication of fixation notification in the Assam Gazette, says an official press release.

Lawyers' reorientation : The Bongaigaon Lawyers' Association opposed the move to transfer the cases under Railway Properties (Unlawful Possession) Act, Motor Accident Claims, Workmen Compensation Act, Consumer Forum etc to Guwahati. A resolution was adopted to this effect in a meeting of the Association held on June 7 under the presidentship of Sri Gopal Chandra Das. The meeting expressed resentment at the move made by the Government without considering the difficulties and financial implications for the litigant public.

Convicted for murder : The Session Judge, Bongaigaon, M M

Sarkar convicted Abdul Rahman of Monakucha village under Manikpur Police Station to undergo rigorous imprisonment for seven years and to pay a fine of Rs 50,000 or in default to undergo further rigorous imprisonment for two years under Section 447 of IPC for murdering Kanteswar Das of the same village.

The accused Abdul Rahman attacked Kanteswar while ploughing in the field on February 27, 1980 with a lathi. The injured Kanteswar died on his way to the hospital.

Sri R N Das, Public Prosecutor appeared for the State while Sri M Mahmud, advocate defended the accused.

No appointment after selection

By A Staff Reporter

GUWAHATI, June 18—The failure of the N F Railway authorities to appoint any of the 16 successful candidates in the post of Stenographer even after six months from the date of announcement of interview results, for the purpose, has been viewed by the conscious circle here as one more bid to deprive the indigenous people of job opportunities in the Railways by some vested interest circles.

According to knowledgeable sources, the Railway Recruitment Board, Guwahati, had declared ten general, two each of the Scheduled Caste, Scheduled Tribe and OBC category candidates, eligible for the post of Stenographer through a newspaper notification on December 12, 1980. Most of these job seekers were local youths.

But, despite there being no strike or protest against the posts, the N F Railway authorities have not only failed to show interest at the despatch of the selected candidates, allege the sources.

APF andhra Bharati

JO. OF APFT, GAWA

GUWAHATI, June 18—A meeting of the Centre of the Institute of Engineers (India)

Missing of a boy creates

From Our Correspondent

DULIAJAN, June 18—The 16 boys aged in between thirteen and sixteen of Duliajan and at different times disappeared quite a sensation in the oil

Altogether nine boys, all students of the locality, were reported missing. Three were traced and rescued by the police.

A large number of parents, guardians and educational institutions of Duliajan convened by the officer-in-charge on June 17 to discuss the situation and prevention of further occurrence of such incidents.

The police have ruled out the possibility of any extremist outfit in the region. They suspected that some drug traffickers lured these adolescent boys to carry

The police administration has to take steps to be alert to keep their adolescent children and to prevent them from going out for private tuition after school.

The O.C. of Duliajan police station has taken adequate steps have been taken to trace the missing boys.

The names of the missing boys are: Class IX, Monoranjan Chetia (15) C; Class IX, Ganesh Ch. Gogoi (14) C; Class VII and Ratul Gogoi (14) C.

Withdrawal

GUWAHATI, June 18—The Central Committee meeting of the Assam People's Front held recently here at Kardbi Bhawan under the chairmanship of Sri Hollram Terang, General Secretary of ASFC and MLA demanded immediate withdrawal of Army Operation in the State, says a press release.

The meeting attended by all the newly elected MLAs of ASFC and representatives of other constituents namely Autonomy Demand Struggling Forum (ADSF), Birang Minang Kebang (BMK) and CPI(M-L), Liberation League discussed the political situation of the State and the organisational position of ASFC and also adopted ASFC's stand on the burning issues at present.

The meeting described resorted Army Operations in the State in the name of solving the ULFA problem as 'most unfortunate and a sheer disaster to the

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No. P/254/RECEIVED.

H.E.

the
Commissioner,
Maligaon.Shri T. P. Ghosh, IASSIC: Teachyer Central

Ghatkachar Rly. Bldg. No. 1/17

Maligaon, Dist. Darrang (Assam)

Pin-781011.

BY GENERAL

RAILWAY MINISTRY

ROLL NO.

009624

CALL LETTER/ADMIT CARD

Space for
photograph with
office stamp
thereon.

1. Reference your application for recruitment as a Constable in the in response to our Employment Notice, You are advised to present you for appearing in the recruitment tests (written and out door) at 8 A. M. on 25th April Reserve Bldg/Maligaon and report to the Chairman the recruitment Board.
2. You should note your Roll Number as indicated at the top right hand corner and remember to quote this for all further correspondence in reference.
3. You will also bring along with you all the original certificates in support of your age educational qualification, caste, NCC, proficiency prizes, Employment Registration Card, Discharge certificate etc. (for De-service candidates only) in support your claim.
4. (a) Out door tests will comprise of High Jump, Broad Jump, Shot Put, metres sprint and 1500 metres race. You must bring with you your own kit for undertaking out door tests.
- (b) Written Test will comprise of general knowledge which also includes Essay. You should bring your own pen, clip board etc. The paper for writing answers will be provided.
5. Government of India, Ministry of Railways will not be responsible for any injury caused to you during the course of selection.
6. You will not be entitled to any TA/DA for attending the selection.
7. This call letter does not confer any right to selection. Any attempt at influence or canvassing in your favour will be considered a disqualification.
8. You will have to make your own arrangements for boarding and lodgings during the period of selection which may extend to 2 to 3 days.
9. In case you do not present yourself from the date, time and place mentioned in this call letter or report late when the selection has already started, you will not be given any chance that is over. No. absentee selection will be held.
10. A free second class pass is enclosed for your journey (for SC/ST Candidates) only. Instructions printed the pass form are to be strictly adhered to.
11. The recruitment can be cancelled or postponed without assigning any reason due to administrative exigencies. The candidates will have to pay at his own cost in the event of postponement and shall have to appear at a subsequent date so fixed.

20
21-
42

Mr. CHIEF SECURITY COMMISSIONER (R)
H.E. RAILWAY : MALIGAON

RAILWAY NOTICE



RAILWAY RECRUITMENT
BOARD: GUWAHATI
NO. RRB/G/41/96

Date: 05.8.96.

NOTICE

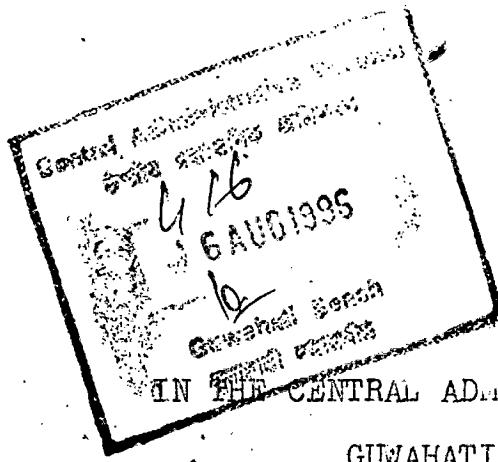
Sub : Cancellation of Recruitment panels of Stenographer (English) in scale Rs. 1200-2040/- under Category No. 7 of Employment Notice No. 1/95 dt. 26.4.95 and Craft Teacher (Bengali Medium) in scale Rs. 1400-2600/- under Cat No. 6 of Employment Notice No. 3/94 dt. 19.12.94.

Railway Board vide their letters No. 98/E/(RRB)/25/12 dtd. 7.8.96 and 96/E (RRB)/25/13 dt. 21.8.96 have cancelled the Recruitment panels of Stenographer (English) and Craft Teacher (BM) mentioned on the above subject due to various irregularities. Hence the Recruitment panels of Stenographer (English) and Craft Teacher (BM) stand cancelled.

(B. Kalita),
Chairman
Railway Recruitment Board,
Guwahati.

RN/1328/1

*Albert
Gopinath
Kalita*



filled by the 'applicant'
through - Swedish Minister
Adviser etc
2-8-96

Title of the case : O.A. No. 148 of 1996

GUWAHATI BENCH

ase : O.A. No. 148

of 1996

Shri T.Krishna Das ... Applicant.

-Versus-

Union of India & Ors. ... Respondents.

An application under Section 19 of the Administrative Tribunal's Act, 1985.

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12.	Annexure A.IX	20 & 21

For the use in Tribunal's office :-

Date of filing 6896
Registration No. DA 16896
Signature W. Samu
Registrar 6896

T. Kristine Day

1. PARTICULARS OF THE APPLICANT :

45

Shri T.Krishna Das,
S/o Shri T.Tataya,
Rly Gr No.1/A, Central Gotanagar,
Guwahati-11.

2. PARTICULARS OF THE RESPONDENTS :

1. Union of India represented by
The Secretary to the Govt. of India,
Ministry of Railways,
New Delhi.
2. General Manager(P),
N.F.Railway, Maligaon,
Guwahati-11.
3. Chairman,
Railway Recruitment Board,
Guwahati-1.
4. Member Secretary,
Railway Recruitment Board,
Guwahati-1.

3. PARTICULARS OF THE ORDERS AGAINST WHICH THIS APPLICATION IS MADE :

i. This application is made for implementation of recommendation of the selected candidates for appointment as stenographer (English) in the scale of pay Rs.1200 - 2040 vide Employment Notice No.1/95 Category No.7 (Annexure A.III).

ii. Restraining the respondents from completing the process of employment notice No.1/96 Category No.1 (Annexure A.VIII).

4. JURISDICTION :

The applicant declare that the subject matter against which he want redressal is within the jurisdiction of the Tribunal.

Contd.....

T. Krishna Das

5. LIMITATION :

The applicant further declare that the application is within the limitation prescribed under Section 21 of the Administrative Tribunal's Act, 1985.

6. FACTS OF THE CASE :

6.1 That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India.

6.2 That the applicant has come from a very poor Scheduled Caste(Mala) family and as such he deserves consideration from all concerned.

6.3 That the applicant passed the H.S.L.C. examination in the year 1987 and H.S.S.L.C. Examination in 1989 and has obtained diploma in typing and stenography. The testimonials are enclosed in this application and marked as Annexure A.I, A.II and A.III

6.4. That the respondent No.3 made an advertisement for testing candidates for stenographer in the scale of pay Rs.1200-2040 through Advertisement No.1/95(Annexure A.III) and it was clearly written under clause 12 of the general instruction that the no. of post of stenographer may be increased or decreased.

6.5 That the applicant in response to the advertisement made by the respondents on 26.4.95, as appeared in The Assam Tribune, had applied for the post of stenographer. The said advertisement runs as Employment

Notice.....

T. Krishna Jay

Notice No.1/95 category No.7.

26 47

A copy of the said advertisement is annexed herewith and marked as Annexure A.III

6.6 That the applicant made application for appointment as stenographer at the scale of pay Rs.1200-2040 giving all particulars such as academic qualification, caste certificate, age proof certificate, Diploma certificate in typing and stenography etc.

6.7 That the respondents being satisfied with the requirements of the candidature for the post of stenographer as noted above called for written test fixing the date as 27.8.95.

A copy of the call letter is annexed herewith and the same is marked as Annexure A.IV.

6.8. That as per the call letters the applicant appeared in the written test, did excellent in the examination and became successful in the test and accordingly the applicant was called for speed test both in typing and stenography and this was held on 4/5.11.95.

A copy of the call letter is annexed herewith and marked as Annexure A.V.

6.9 That in the speed test the humble applicant did excellent and accordingly he was declared successful and thereafter the applicant was called for a

viva-voce.....

T. Krishna Day

viva-voce test and in this test held on 8.11.95 he also became successful and was selected by the respondent No.3 and recommended the name of the applicant to Respondent No.2 for appointment. In view of increase in no. of vacancy, the respondent rightly and validly recommended the name of the applicant alongwith 15 others for appointment.

A copy of the said recommendation containing the name of the applicant alongwith others is annexed herewith and marked as Annexure A-VI.

6.10 That the written test, speed test and viva-voce test were conducted by the Railway Recruitment Board headed by the Chairman, which is an autonomous body like any other Railway Recruitment Board in the country. Moreover, one responsible officer was deputed to the Selection Board on behalf of the Respondent No.1&2.

6.11 That the applicant beg to state that as per advertisement dated 26.4.95, once the candidate is selected after going through all the stages/tests viz written test, speed test and viva voce test and when the name was recommended for appointed as stenographer, the respondent No.2 is duty bound to appoint the applicant in the existing vacancy of the stenographer.

6.12 That the applicant beg to state that though final list of 16 candidates including the name of the applicant.....

T. Krishna Day

applicant i.e. Annexure A.VI was recommended on 9.11.95 to the Respondent No.2 for appointment, the Respondent No.2 did take no action on it and the applicant was at a loss of having ~~not~~ received the appointment letter. Even the resentment/inaction of the Respondent No.2 was echoed and re-echoed in the news paper. Copy enclosed.

6.13 That the applicant made representation to the Respondent No.2 dated 10.6.96 requesting to make appointment of the applicant.

A copy of the representation is annexed herewith and marked as Annexure VII.

6.14 That while the applicant was anxiously waiting for the appointment letter he was surprised to see the advertisement Notice No.1/96 dated 20.5.96 where the respondents wanted to test 8 candidates. This advertisement appeared in local news papers including notice board and runs as category No.1. Having seen the advertisement, the anxiety of the applicant was multiplied and again he approached the respondents and no response at all was there from the respondents. The applicant believes that some foul play may take place in view of the advertisement Notice No.1/96 dated 20.5.96.

A copy of the advertisement notice No.1/96 is annexed herewith and marked as Annexure A.VIII.

In this connection, the applicant beg to state that alongwith him there are 15 other candidates also duly recommended.....

T. Krishna Day

recommended for appointment to the post of stenographer and while none of the recommended candidates is appointed, publication of another advertisement is creating suspicion. In this connection, the applicant further beg to state that there was another Employment Notice No.2/95 Categopy No.1 where 21 candidates were recommended for appointment of office clerk in the scale of pay Rs.9500-?1500 and all of them were appointed though they were appeared in the tests subsequent to the applicant.

6.15. That the applicant beg to state that the selection of the applicant is valid only upto one year as per existing rule of the respondents.

7. G R O U N D S :

7.1. For that in view of the selection as per Annexure A-VI, the applicant was sure that he would be appointed soon under the respondents and as such he did not make any attempt for appointment in any other department.

7.2. For that the applicant got offer from Chief Security Commissioner, RPF, N.F.Railway, Maligaon but he refused that offer in view of the fact that he has already been selected in the office of the respondents.

A copy of the letter is annexed herewith and marked as Annexure A.IX.

7.3. For that injustice will be done to him if immediate appointment letter is not issued. Moyeover, alongwith.....

T. Krishna Das

alongwith the applicant, the whole family will suffer very adversely.

7.4 For that the advertisement No.1/96 as referred in Annexure A.VIII is ill-conceived, confusing, conflicting, contradictory, inharmonious and acting upon it will be illegal and uncalled for and the applicant firmly believes that this Hon'ble Tribunal will direct the respondent No.2 to implement the recommendation of Respondent No.3 and 4 (Annexure A.VI) and in the event of non-issuing such direction, the applicant will be deprived of the right of appointment conferred upon him after the selection.

8. RELIEFS SOUGHT FOR :

In view of the facts and circumstances of the case the applicant prays for the following reliefs:-

- i. That the applicant may be appointed with immediate effect with a direction to give the seniority from the date of recommendation for appointment i.e. dated 9.11.95.
- ii. That the respondents may be directed not to implement the advertisement No.1/96 (Annexure A.VIII) till the applicant is appointed.
- iii. Any other relief/reliefs as this hon'ble Tribunal considers fit and proper.

Contd.....

To Krishna Day

9. INTERIM RELIEF PRAYED FOR :

i. That during pendency of the disposal of the application, direction may be issued to the Respondents to appoint the applicant with immediate effect.

ii. The respondents may be directed not to appoint stenographer against advertisement No.1/96 till the applicant is appointed.

10. WHETHER ANY OTHER APPLICATION/PETITION FILED BEFORE ANY OTHER COURT/TRIBUNAL :

The applicant beg to state that he has not filed any other case application before any Court/Tribunal.

11. REMIDIES EXHAUSTED :

The applicant beg to state that he has exhausted all the remedies and there is no other alternative but to approach this Hon'ble Tribunal for justice.

12. PARTICULARS OF THE POSTAL ORDER :

Postal Order No. 346588

Date : 25-7-96

Issued by : C PO, Guwahati

Payable at : —

13. An Index with particulars of enclosures is enclosed.

14. PARTICULARS OF DOCUMENTS :

As per Index.

VERIFICATION.....

T. Dihingia Daj

VERIFICATION

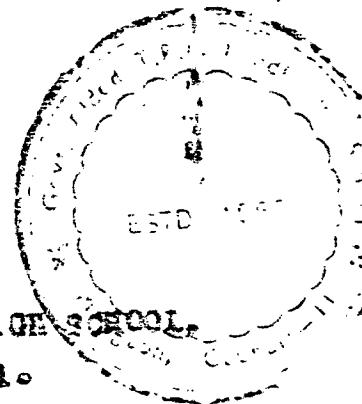
I, Shri T.Krishna Das, son of Shri T.Tataya, aged about 27 years, by caste Scheduled Caste (Mala), by religion Hindu, resident of Rly. Qr.No.i/A, Central Gotanagar Maligaon, Guwahati-11 do hereby solemnly affirm and verify that the statements made in paragraph 1 to 6 and 8 to 14 of the O.A. are true to my knowledge and those made in paragraph 7 of the O.A. are true to my legal advice and I have not suppressed any material facts.

AND I sign this Verification on this 5th day of Aug , 1996 at Guwahati.

T. Krishna Das

T. Krishna Das

Annex A-1 - 10
Annex A-1 - 11



GOVT. AIDED
ZAINUL HAQ HIGH SCHOOL
M.U.ZAGON GANPATI - 731011.

TO WHOM IT MAY CONCERN

Certified that Sri T. Krishna Das c/o, 2/6
Sri Tatya was a student of this school.
He/she has passed the H.G.L.C. Examination of 1986-87
in IIIrd division. His/her character and conduct
as a student was good.

I shall be /not every success in life.

Attest
Edu 1986

Parishad
WITNESS
Govt. Aided T.H.P. Hindi High School
Muzagon, Ganpati - 731011

No: B: C: I: /C/656/93 GOVT: REGD: Regd: No: 997

BINAPANI COMMERCIAL INSTITUTE

Estd.—1985

Maligaon, Guwahati-781 011

Dist.—Kamrup (Assam)

Regd. No. 997

22/9/93

DIPLOMA

This is to certify that Sri Srimati..... T. Krishna Das..... son daughter wife of Sri.... T. Tatyasaheb..... was a student of this institute.

He She has duly passed the final examination in this subject here under noted.

Typewriting

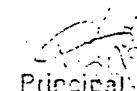
Shorthand

(i) English speed per minute.....	(i) English speed Per minute.....
(in words).....	(in words).....
(ii) Assamese speed Per minute Nil	(ii) Assamese speed per minute.....
(in words).....	(in words).....
(iii) Hindi speed Per minute.....	(in words).....
(in words).....	(in words).....

I consider him/her qualified to undertake the duties of stenographer typist.

Dated Guwahati-11

The..... 1993


Principal

Attached
Guwahati-1993

Annex 3 - 12

50

No. 162

THE INDIAN TYPE WRITING INSTITUTION

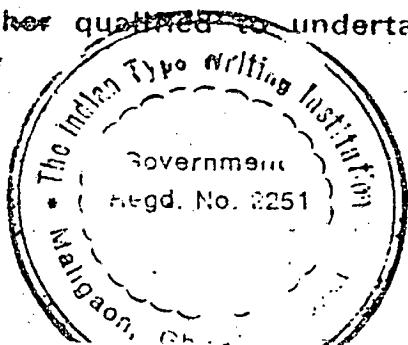
Registration No. 2251

DIPLOMA FOR SHORTHAND/TYPEWRITING

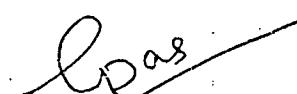
This is to Certify that Shri/Shrimati..... T. Krishna Das.....

Son/Daughter/Wife of Shri..... T. Tatanya..... has been trained in
Shorthand/Typewriting (blind) in this Institution. He/She has been declared successful in
the examination held on 9th July, 1990..... in Shorthand/Typewriting (blind) and
has attained a speed of 40 (forty) words per minute.

I consider him/her qualified to undertake duties of a Stenographer/Typist.



Dated 12-07-1990.



Principal

THE INDIAN TYPE WRITING INSTITUTION
Maligaon, Guwahati-781011

Attested
T. Krishna Das
19-7-90
Senior Peon/Office Boy
Maligaon, Assam



GOVERNMENT OF ASSAM

**OFFICE OF THE SUB-DIVISIONAL WELFARE OFFICER AND SUB-DIVISIONAL
DEV. BOARDS FOR SCHEDULED CASTES, SCHEDULED TRIBES
AND OTHER BACKWARD CLASSES, GUWAHATI**

No.SWG/SC/22/2312615

Dated the 19/11/87

CASTE CERTIFICATE

This is to certify that Shri/Srimati.....T.^{is/wife of} ...^{son/daughter of} ...
son/daughter of ...T. Taliya.....of Village/Town.....^{is/wife of} ...
in the District of Kamrup in the State of Assam, belongs to the ...
Caste which is recognised as Scheduled Caste under the Constitution (Scheduled Caste)
Order, 1950 as amended by the Scheduled Castes Lists (Modification) Order, 1956
and the Scheduled Castes Orders (Amendment) Act, 1976.

Shri/Smti. T. K. Borthakur Das and his/her family ordinarily resides in Village/Town Chitkul, Block Golaghat, District Golaghat, of Kamrup District in the State of Assam.



Ranu
Chaitan
Chaitan
Sub-Divisional S/C Dev. Board,
Guwahati
Chaitan
Chaitan
Chaitan
Chaitan

Note. — The term "anybody besides" used here will have the same meaning as in Section 20 of the
Implementation of the Peoples Act, 1950.

Attached
1997-98
19

SITUATION VACANT

Required F & B Supervisor & cook. Minimum three years experience required in the pillar capacity. Apply immediately with full bio-data. Salary negotiable.

Hotel Prag Continental,
M. N. Road, Panbazar,
Guwahati-781001.

V/562/1

Wanted a Computer operator having experience in handling accounting package. Only commerce graduates may apply within 10 days at the address given below. Salary will depend upon the qualification of the candidate : M/s Laxmi Warehousing, Dr. B. Baruah Road, Ulubari, Guwahati-7.

SV/1373/1

WANTED

1. One trained and qualified nurse having minimum six years experience in a tea garden hospital.
2. One trained and qualified pharmacist having minimum eight years experience in a tea garden hospital.

Remuneration as per CCPA scale.

Apply to : Manager,
Joonktofee TE, P.O. Barbam,
786624, Dist : Dibrugarh,
Assam.

SV/563/2

Radap Pharmaceuticals, Karnataka requires hard working result oriented ambitious young medical representatives preferably Science Graduate with communication skills in English. Vacancies exist presently at Guwahati, Dibrugarh and Silchar. Those need a challenging but rewarding selling career please apply with Bio-Data and passport size photograph (Non Returnable) within 10 days to Box No. 397, The Assam Tribune, Maniram Dewan Road, Guwahati-781003. Sv/397/1B

SALES OFFICERS : To travel extensively in Assam & N.E. States with minimum 4/5

submitted to the Managing Director, Assam State Development Corporation for OBC Ltd, Gopinath Nagar, Dr. B K Kakati Road, Guwahati-16 within seven days from the date of publication of this advertisement.

Managing Director,
Assam State Dev Corp.
for OBC Ltd,
Gopinath Nagar,
Dr. B K Kakati Path,
Guwahati-781016.

SV 567 1

OBITUARY



Sri Bipin Chandra Deka oldest employee of Assam Chemical & Pharmaceutical Pvt Ltd Guwahati died of Heart Failure on 28 April 95 at Guwahati Medical College Hospital. Sri Deka hailed from Jaha/ Soria village of Bahjani Mouza in Nalbari district and was also resident of Kumarpara Guwahati from his childhood days. His sudden death was deeply mourned by the employees. His contribution for survival and progress of the company during his 45 years of dedicated service was boundless. May his soul rest in eternal peace.

Obit./565/1

IN MEMORIAM



Today on the eleventh death anniversary of Late Puspa

RAILWAY NOTICE

RAILWAY RECRUITMENT BOARD :

GUWAHATI

Station, Road, Guwahati-781001

Date : 26.4.95



EMPLOYMENT NOTICE NO. 1/95

DATE OF PUBLICATION : 03.5.95

CLOSING DATE : 9.6.95

Applications are invited in prescribed application form obtainable from the important Railway Stations or in a proforma enclosed herewith (to be neatly typed) in a standard size thick paper, only one side) for the following temporary posts likely to be permanent on the Northeast Frontier Railway. Applications complete in all respects along with required enclosures should be sent to the Assistant Secretary, Railway Recruitment Board, Station Road, Guwahati-781001, Assam under certificate of posting so as to reach the Board's office on or before 17.30 hrs. of 9.6.95. The applications can also be dropped in the "Application Box" kept in the RRB Office before 17.30 hrs of 9.6.95. EMPLOYMENT NOTICE NO. AND CATEGORY NO. AGAINST WHICH THE CANDIDATE APPLIES MUST CLEARLY BE WRITTEN ON THE TOP OF THE COVER ENVELOPES POSITIVELY.

DEPARTMENT : MANAGING P. BRANCH :

CATEGORY NO. 1 : ASSTT. TEACHER GRADE-I (BOTANY) in scale Rs 1640-2900/- for English/ Bengali Medium Railway School. Temporary but likely to be made permanent. NO. OF POST : 1 (UR). QUALIFICATION : (i) IInd class Master's Degree in Botany. (ii) University Degree/ Diploma in Education/ Teaching or Integrated two years post graduate course of Regional Colleges of Education of NCERT. (iii) Competence to teach through English and Bengali Medium. AGE : 20 to 40 years.

CATEGORY NO. 2 : ASSTT. TEACHER, GRADE-I (PHYSICS) in scale Rs. 1640-2900/- for English/ Bengali Medium Railway Higher Secondary School. Temporary but likely to be made permanent. NO. OF POST : 1 (UR). QUALIFICATION : (i) II Class Master's Degree in Physics. (ii) University Degree/ Diploma in Education/ Teaching, or Integrated two years post Graduate course of Regional Colleges of Education of NCERT, (iii) Competence to teach through English and Bengali Medium. AGE : 20 to 40 Years.

CATEGORY NO. 3 : ASSTT. TEACHER GRADE-II (SCIENCE) in scale Rs 1400-2600/- for Assamese Medium Railway School. Temporary but likely to be made permanent. NO. OF POST : 1 (UR). QUALIFICATION : (i) IInd class Bachelor's Degree with one of the following group of subject. 45% marks can be considered equivalent to IInd Class where there is no demarcation of class in Bachelor's Degree. (i) Physics, Chemistry and one subject out of Maths/ Botany/ Zoology. Or (ii) Botany, Zoology and one subject out of Physics/ Chemistry. (2) University Degree/ Diploma in Education/ Teaching or 4 years integrated Degree course in Regional Colleges of Education of NCERT (3) Competence to teach through Assamese Medium. AGE : 20 to 40 years.

CATEGORY NO. 4 : ASSTT. TEACHER, GRADE-I (COMMERCE WITH SPECIAL PAPER BOOK-KEEPING & ACCOUNTANCY) in scale Rs 1640-2900/- for Assamese Medium Railway Higher Secondary School. Temporary but likely to be made permanent. NO. OF POST : 1 (ST). QUALIFICATION : IInd Class Master's Degree in commerce with special paper Book-Keeping and Accountancy. (ii) Education/ Teaching or

years experience in selling Consumer Durables. Qualification : B.A., Age : 25 years. Possessing own vehicle will be added advantage. Should be fluent in English and regional languages.

SHOWROOM SALESMAN : To posses pleasing personality with minimum 3/4 years experience in selling electronic items. Should be fluent in English and regional languages. Job involves attending customers, visiting Suppliers/ Institutions. Qualification : B.A., Age : 25 years.

STENO-Typist : Minimum speed 100/45 w.p.m. with 3/4 years experience. Capacity to manage independent correspondence, maintain sales statistics, followup with suppliers, handling of Computer/ Telex/ Fax will be added advantage. Qualification : B.A., Age : 28/30 years.

Attractive salary and other benefits. Apply in strict confidence with detailed bio-data and p.p. size photograph to Box No. 371, C/O The Assam Tribune, Chandmari, Guwahati-3.

SV/371/1B

The Assam State Development Corporation for OBC Ltd intends to prepare a panel of names of STP/STH candidates for filling up probable vacancies in the near future of Development Officer (Gr.II) or equivalent post under this Corporation. The post carries a pay scale of Rs 1735-50-2035-60-2395- EB -80-2875-100-3575-125-4075/- per month and allowances as admissible under the Corporation's Rules. Minimum Educational Qualification required for the post is a Degree from a recognised University. As on 1.1.95, the candidate should be within the age group of 21 years to 36 years relaxable in respect of specified categories as per Govt. Directives issued from time to time.

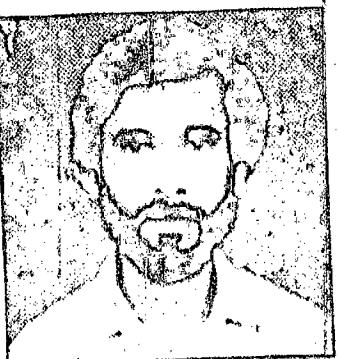
The candidate we are looking for should be result oriented and capable of holding independent responsibilities for implementation of the programmes and policies of the Corporation in the area under his charge.

Application in standard format with full bio-data alongwith attested copies of all certificates and testimonials regarding educational and other qualifications should be

Kanta Barkatki, we fondly remember him and cherish his loving memories and pray for the eternal peace of his soul.

Family Member,
Relatives and
Friends

Memo/P/1368/1



Late Sudhangsu Kr Goswami

Today on your 4th death Anniversary we remember you with silent tears. Pray to the Almighty for your eternal peace.

All Family Members
Lachit Nagar, Guwahati-7
Memo/P/1370/1

TO-LET

Space in the heart of the city for Banks/Commercial Office. Immediate possession. Contact Box No. 387, Assam Tribune, Guwahati-3.
TL/387/B3

MATRIMONIAL

Wanted suitable groom for fair, good looking Brahmin girl B.Sc B. Ed. Kashyap, aged 27, ht 158 cm teacher Govt School, Assam, Father Retd. LICI officer. Please contact : Prof AC Bhattacharyya, Darrang College, P.O. Tezpur-784001.
Mat./566/1

EDUCATIONAL

Admission open for 100% job oriented, highly professionalised 7 mths, 1 yr & 18 mths COMPUTER HARDWARE ENGG. COURSES. Avail fabulous Anniversary Discount. Contact: CHIPS CARE, Rajgarh Bye-jane-4 Guwahati-3.
Edu/P.1274/3

Radio-TV 100% Practical .ITI equivalent 2-year Senior Technician Course (including Video-photography). Admission going. Hostel facility. Phone: 32642. LCE, Lakhitokia, Guwahati (Beside "Supriya Jewellers").
Edu/P/1371/2

University Degree/ Diploma in Education Integrated two years Post Graduate course of Regional Colleges of Education of NCERT. (iii) Competence to teach through Assamese Medium. AGE : 20 to 40 years.

CATEGORY NO. 5 : ASSTT. TEACHER GRADE-I (COMMERCE WITH SPECIAL PAPER BANKING) in scale Rs. 1640-2900/- for Assamese Medium Railway Higher Secondary School. Temporary but likely to be made permanent. NO OF POST : 1 (SC). QUALIFICATION : (i) 11th Class Master's Degree in Commerce with special paper Banking. (ii) University Degree/ Diploma in Education/ Teaching. or Integrated two years Post Graduate course of Regional Colleges of Education of NCERT. (iii) Competence to teach through Assamese Medium. AGE : 20 to 40 years.

CATEGORY NO. 6: DEMONSTRATOR (PURE SCIENCE) in scale Rs. 1400-2600/- for English/Bengali Medium Railway School. Temporary but likely to be made permanent. NO OF POST : 2 (1-UR, 1-SC). QUALIFICATION : (i) 11th Class Bachelor's Degree with Physics, Chemistry and one subject out of Botany/ Zoology. 45% marks can be considered equivalent to 11th Class where there is no demarcation of class in Bachelor's Degree. (ii) University Degree/ Diploma in Education/ Teaching or 4 years integrated Degree course in regional colleges of Education of NCERT. (iii) Competence to teach through English and Bengali Medium. AGE : 20 to 40 years.

CATEGORY NO. 7: STENOGRAPHER (ENGLISH) in scale Rs. 1200-2040/- NO OF POST : 10 (UR-5, SC-2, ST-2, OBC-1). QUALIFICATION: Matriculate. SPEED: 80 W.P.M. & 40 W.P.M. in Shorthand and type-writing respectively. Knowledge of Hindi Stenography is an additional Qualification and will be given preference. AGE : 18 to 30 years.

DEPARTMENT : MEDICAL

CATEGORY NO. 8: STAFF NURSE in scale Rs. 1400-2600/- NO. OF POST : 14 (UR-8, ST-2, OBC-4). QUALIFICATION : The candidates must have passed Matriculation or its equivalent examination and possess a certificate as Registered Nurse and Midwife having passed the three years course in General Nursing and six months course in Midwifery from a School of Nursing or other Institution recognised by the Indian Nursing Council or B.Sc. Nursing. Candidates passing B.Sc (Nursing) will be given two advance increments on the merit of each candidate under the sanction of competent authority. On selection, their names must be borne in the Indian State Medical Register. They must be able to speak in English, Hindi, Assamese or Bengali. AGE : Between 20 to 35 years with 5 years relaxation for SC/ST candidates. Both Male/ Female candidates can apply.

N.B :

(i) A General Relaxation in upper age limits for all communities/ categories of candidates have been given by years besides the age relaxation given in para-2. This relaxation is applicable for 2 years with effect from 15.7.94

(ii) The Candidates must have acquired the essential qualifications as laid down at the time of submission of application. Candidates who have yet to appear at the examination and whose results are withheld or not declared are not eligible to apply.

1. GENERAL INSTRUCTION
1.1 ABBREVIATION USED : SC - Schedule Caste, ST - Scheduled Tribe, UR - Un-Reserved, OBC - Other Backward Class, I.P.O. - Indian Postal Order, EXS - Ex-Serviceman, PH-Physically handicapped.
- 1.2 The number of vacancies shown may be increased or decreased.
- 1.3 SC/ST/OBC candidates can apply against UR posts but they will have to compete with UR candidates. SC/ST/OBC candidates need apply strictly against their respective vacancies only.
2. AGE LIMIT
2.1 The age will be reckoned as on 1.5.95. The upper age limit is relaxable as under :-

15

RAILWAY RECRUITMENT BOARD, GUWAHATI
(Under Certificate of Posting)

Ann-A-K-15

Station Road

60.

NO. FAB/G/41/10

CALL LETTER/ADMIT CARD FOR THE WRITTEN EXAMINATION, CATEGORY NO. 1 EMPLOYEE NOTICE NO. V93.

To
Shri/Smt. H. Krishna Das

Your ROLL NO. is 1820123.



This is your Call letter/Admit Card for the written examination for the post of Steno. Service in scale Rs. 1200/- under E/Notice No. 4/93 Category No. 2 on the N.F.Railway.

PROGRAMME OF WRITTEN EXAMINATION IS AS GIVEN BELOW:

DATE	DAY	TIME	VENUE
27-8-93	Sunday	10.00	Dambazar Girls H.S. School Ghy-1

The following terms and conditions must be noted for strict compliance:

1. You will not be admitted to this written examination without this Call letter/Admit Card and does not itself give any entitlement for selection.
2. Your candidature has been accepted provisionally and is subject to check and fulfilment of all conditions laid down in the said Employment Notice.
3. IF YOU DO NOT FULLFIL THE CONDITIONS AS LAY DOWN IN THE SAME EMPLOYMENT NOTICE, PLEASE IGNORE THIS CALL LETTER/ADMIT CARD AND DO NOT APPEAR.
4. Only the successful candidates in the written examination will be called for the viva-voce test.
5. You are to defray your own travelling expense (for TR/OPC candidates).
6. Approaching the Chairman/RRB/GHY and other officials of RRB/GHY, directly or indirectly by a candidate or anybody on his behalf requesting undue consideration for the recruitment will render a candidate liable for disqualification.
7. Only the candidates and the persons engaged in examination conducting the examination will be allowed into the examination Hall/Rooms. Strict discipline and silence must be maintained in the examination Hall/Rooms. Appropriate action will be taken in case of those adopting unfair means in the examination hall, etc.
8. FOR SC/ST CANDIDATES ONLY: ON PRODUCTION OF THIS CARD, THEY ARE ENTITLED TO TRAVEL FREE BY RRB. IN SECOND CLASS FROM Guwahati (Stn.) & BACK. THIS PASS IS VALID FOR ONE TRIP ONLY. R.R.B. Ref. L/16. (NG/II-84/RSC/122) D.D. 12.8.93

*Entered for Service
H. Krishna Das*

*Mr. CHAIRMAN
RRB/GHY*

(A)

RAILWAY RECRUITMENT BOARD: GUWAHATI
(Under Certificate of Posting)

No. RRB/G/41/9

Station Road
Guwahati-1
Date: 13/10/95

This is your Admit Card/Call Letter for SPEED TEST of 80 W.P.M. at 6.00 P.M. and VIVA-VOCE TEST.

To
Shri/Smt. *S. K. Kishore Das*

Your Roll Number is **820753**

You will not be admitted for the Speed Test & Viva-Voce Test without this Call Letter/Admit Card. This Call letter/Admit Card however does not itself give any entitlement for selection.

RECRUITMENT SELECTION FOR THE POST OF JR. STENOGRAPH SCALE Rs. 1200-2040/-, CATEGORY NO. 7, UNDER EMPLOYMENT 1/95 ON THE NORTHEAST FRONTIER RAILWAY.



1. With reference to your application for the post mentioned above, in response to the Employment Notice cited above, you are hereby advised to attend the office of Chief Personnel Officer, N.E. Railway/Maligaon, Guwahati-11 on 4.11.95 at 9.30 hrs. for Speed Test.

2. The Viva-Voce Test of the successful candidates of Speed Test will be held on 8.11.95 at Railway Recruitment Board, Guwahati, Station Road, Guwahati-1. **NO SEPARATE CALL LETTER FOR VIVA-VOCE TEST WILL BE ISSUED.** The Candidates shall have their result on the Notice Board of this office on 23.6.11.95 and those candidates who will qualify in the speed test of 80 words per minute should appear for the Viva-Voce Test on 8.11.95. Therefore, your presence may be required for more than four days and you should come so prepared.

3. You should bring your all original certificates and Marksheets along with respective diploma certificates (i.e. Shorthand & Type) on the day of Viva-Voce Test. SC/ST candidates also must produce their Caste/Tribe certificate at the time of Viva-Voce test.

4. Request for postponement of the Date of Speed test and Viva-Voce test will not be considered and no alternative test will be held.

5. You are also directed to bring the original Call letter for the Written test held on 27.8.95.

6. Approaching Chairman/RRB and or his Secretary directly or indirectly by a candidate or any body on his behalf requesting undue consideration for the recruitment will render a candidate liable for disqualification.

7. The candidates can give interview either in English or Hindi.

FOR SC/ST CANDIDATES ONLY
ON PRODUCTION OF THIS CALL LETTER YOU ARE ENTITLED TO TRAVEL FREE BY RAILWAY IN SECOND CLASS FROM _____ (STATION TO GUWAHATI) AND BACK. This Pass is available up to 15.11.95.
Authority:- Rly. Bd's Lt.No. (NG) LI-84/RSC/122 (Dtd. 23.11.84)

N.B.-(1) You are advised to increase the speed of writing and bring to come out successful in the ensuing 80 words speed test to be held on 8.11.95. (2) You are directed to bring attested photocopies of all original certificates and Marksheets and other certificates etc. in the original at the time of Viva-Voce test. You are advised to appear in the speed test of 80 words per minute.

free

12/10/95

Ann-A- VI-17

Railway Recruitment Board: Guwahati

NO. RRB/G/CON/155/102/Pt.I

Date: 9-11-95

NOTICE

Sub:- Recruitment selection for the post of Jr. stenographer(English) in scale Rs. 1200-2040/- under Employment Notice No.1/95 category No.7 and GM/P/MLG's indent No.E/227/216/RRB/2/Recr Pt.II dated 7.4.95.

Date of Written Test: 27-8-95
Date of Speed Test: 04-11-95 { for 80 w.p.m.)
Date of Speed Test: 05-11-95 { for 60 w.p.m.)
Date of Viva Voce Test: 08-11-95
Date of panel approved: 09-11-95

The selection Board held the viva voce test on 8.11.95 for the recruitment of Jr. Stenographer (Eng) under Employment Notice No.1/95 Cat.No.7 in scale R. 1200-2040/- and has found 16 (UR-10, SC-2, ST-2, OBC-2) candidates suitable for the said post and their names are recommended to GM/P/N.F.Railway/Maligaon in ORDER OF MERIT.

AGAINST U.R. VACANCY

SN	Roll No.	Name of candidate
1.	810704	Angali Devi
2.	810786	Aasis Chakravorty
3.	810798	Mrityunjoy Ghosh
4.	810018	Debasish Chowdhury
5.	810589	Rupak Chakravorty
6.	810777	Pradip Kr. Sarkar
7.	810761	Debmalya Bhattacharya
8.	810767	Kamala Deka
9.	810794	Rabitra Kr. Kakati
10.	810759	Satyaranayanan Goswami

AGAINST S.C. VACANCY

1.	820123	T. Krishna Das
2.	820246	Sanjoy Kr. Rai

AGAINST S.T. VACANCY

1.	830077	Bijay Ch. Baro
2.	830108	Bincy Kr. Daimary

AGAINST O.B.C. VACANCY

1.	840025	Santosh Kumar
2.	840052	Pankaj Jyoti Das

*Weld
Golap Nambiar
M. Golap Nambiar
S/ 8/96*
Copy to:
1. AS/RRB/GHY
2. Notice Boards,
3. Panel files

(1. J. Bhattacharya)
Member Secretary
for Chairman/RRB/GHY.

Annexure A - VII - 18

C O P Y

To

The General Manager,
N.F.Railway, Maligaon.

Sub: - Appointment to the post of 'Junior Stenographer' in pay scale of Rs.1200-2040/- per month.

Sir,
We humbly beg to bring to your kind notice
that our names were recommended by the Railway
Recruitment Board/Guwahati for appointment to the post
of 'Junior Stenographer' (English) in scale of pay
Rs.1200-2040/- p.m. as published in 'The Assam Tribune'
dated 12.12.95 and 'Employment News' dated 23.12.95 etc.

Sir, we are eagerly waiting for a formal
appointment letter since December'95. We shall deem it
favourable of your kindly look into the matter and
arrange to issue the appointment letter at the earliest.

Thanking you,

Yours faithfully,

Dated : 10.6.96.

Sd/-
(T.Krishna Das)

(Selected candidates of the
Junior Stenographer)

Allected
Yolp / Jatin
N.D. Das
5/8/96

RAILWAY NOTICE



RAILWAY RECRUITMENT BOARD : GUWAHATI
EMPLOYMENT NOTICE NO. 1/96
STATION ROAD, GUWAHATI-781001
DATED : 26/05/96
CLOSING DATE : 30/06/96

Applications are invited in prescribed forms obtainable from any important Railway Station in proforma application given below (to be neatly typed in using one side only in a standard size thick paper) for the following temporary posts, likely to be permanent, in the Northeast Frontier Railway. Applications complete in all respects along with required enclosures should be sent to the ASSISTANT SECRETARY, RAILWAY RECRUITMENT BOARD : STATION ROAD, GUWAHATI-781001, ASSAM under certificate of posting so as to reach the Board's office on or before 17-30 hrs. of 30/06/96. The applications can also be dropped in the "Application Box" kept in the RRB Office before 17-30 hrs. of 30/06/96.

EMPLOYMENT NOTICE NO. AND CATEGORY NO. AGAINST WHICH THE CANDIDATE APPLIES MUST CLEARLY BE WRITTEN ON THE TOP OF THE COVER ENVELOPES POSITIVELY.

CATEGORY No.	NAME OF THE POST	SCALE OF PAY	STIPEND DURING	VACANCIES					SEX	PERIOD OF TRAINING	AGE AS ON 01-06-96
				TRAINING	UR	SC	ST	OBC			
1. Stenographer (English)	1200-2040/-	Rs. 2000/-	04	01	02	01	01	08	Both	12 months	18 to 30 Yrs.
2. Appr. Junior Engineer/ Sig/Gr.-II	2000-3200/-	Rs. 2000/-	02	01	01	—	04	Both	12 months	20 to 30 Yrs.	
3. Appr. Signal Inspector/ Gr.-II	1400-2300/-	Rs. 1320/-	07	02	04	01	07	14	Both	24 months	18 to 25 Yrs.
4. Appr. Tele Communication Inspector/Gr.-II	1400-2300/-	Rs. 1320/-	07	02	02	02	02	13	Both	24 months	18 to 25 Yrs.
5. Appr. Tele Communication Maintainer/Gr.-III	950-1500/-	Rs. 950/-	08	03	06	06	06	23	Both	12 months	18 to 25 Yrs.
6. Tr. Asstt. Draftsman (S & T)	1200-2040/-	Rs. 1200/-	04	01	01	01	01	07	Both	12 months	18 to 25 Yrs.
7. Tr. Electric Foreman/ STA/Deputy Shop Supdt.	2000-3200/-	Rs. 2000/-	01	01	—	—	02	Both	12 months	20 to 30 Yrs.	
8. Appr. Mechanics (Elect)	1400-2300/-	Rs. 1400/-	09	05	01	03	09	18	Both	24 months	18 to 28 Yrs.
9. Tr. Asstt. Draftsman (Elect)	1200-2040/-	Rs. 1200/-	03	01	01	01	03	06	Both	12 months	18 to 25 Yrs.
10. Tr. Draftsman (Elect)	1400-2300/-	Rs. 1400/-	—	01	—	—	01	01	Both	24 months	20 to 30 Yrs.
11. Tr. Head Draftsman (Elect.)	1600-2660/-	Rs. 1600/-	01	—	—	—	01	01	Both	12 months	20 to 30 Yrs.
12. Traffic Apprentice	1400-1440/-	Rs. 1400/-	06	02	01	02	06	11	Both	24 months	20 to 28 Yrs.
13. Commercial Apprentice	1400-1440/-	Rs. 1400/-	06	02	02	01	06	11	Both	24 months	20 to 28 Yrs.
14. Physiotherapist	1400-2300/-	—	—	01	—	—	01	01	Both	—	18 to 28 Yrs.
15. Staff Nurse	1400-2600/-	—	—	13	04	02	07	26	Both	—	20 to 35 Yrs.
16. Pharmacist	1350-2200/-	—	—	04	01	01	01	07	Both	—	20 to 30 Yrs.
17. Lab Asstt.	975-1540/-	—	—	01	—	01	—	02	Both	—	19 to 28 Yrs.
18. App. Mechanics Elect/DSL	1400-2300/-	Rs. 1320/-	04	02	01	01	08	Both	24 months	18 to 28 Yrs.	
19. Tr. Deputy Shed. Supdt (Elect/DSL)	2000-3200/-	Rs. 2000/-	—	01	—	—	01	01	Both	12 months	20 to 30 Yrs.
20. Appr. Mechanics (DSL/Mech)	1400-2300/-	Rs. 1320/-	04	01	02	01	08	Both	24 months	18 to 28 Yrs.	
21. Appr. Train Examiner	1320-1360/-	Rs. 1320/-	06	03	01	02	06	12	Both	24 months	18 to 28 Yrs.
22. Tr. Asstt. Draftsman (mech.)	1200-2040/-	Rs. 1200/-	01	—	—	01	—	02	Both	12 months	18 to 28 Yrs.
23. Draftsman (Mech)	1400-2300/-	Rs. 1200/-	02	—	01	—	03	03	Both	24 months	18 to 28 Yrs.
24. Appr. Junior Chemical & Metallurgical Asstt.	1320-2040/-	Rs. 1320/-	02	—	—	01	—	03	Both	12 months	18 to 25 Yrs.
25. Tr. Chemical & Metallurgical Asstt.	1400-2300/-	Rs. 1400/-	02	01	—	—	03	03	Both	12 months	22 to 30 Yrs.
26. Tr. Deputy Shop Suptd. (Workshop)	2000-3200/-	Rs. 2000/-	01	01	01	—	03	Both	12 months	20 to 30 Yrs.	
27. Appr. Mechanics (Workshop)	1400-2300/-	Rs. 1320/-	05	02	01	02	05	10	Both	24 months	18 to 28 Yrs.
28. Appr. Chief Train Examiner	2000-3200/-	Rs. 2000/-	02	01	—	—	03	Both	12 months	20 to 30 Yrs.	
29. Hindi Asstt. Gr.-II	1400-2300/-	—	01	—	01	—	02	Both	—	18 to 28 Yrs.	
		1400-2300/-	—	18	06	02	—	—	Both	12 months	18 to 28 Yrs.

Category No. 26 : BE (Mechanical).
Category No. 27 : Diploma in Mech. Engineering.
Category No. 28 : Degree in Mechanical/Electrical College.

Category No. 29 : B.A. with Hindi as elective subject graduate with English as a subject plus a degree or standard of B.A. (Hons) in English and a degree or Category No. 30 : Diploma in Civil or Mechanical qualification of Diploma in Civil Engineering becomes them.

Category No. 31 : Degree in Civil Engineering.
Category No. 32 : (10+2) with science and Maths. D. Engineering also be eligible.

Category No. 33 : Minimum ITI certificate in Drafts. India, NCVT) in Civil Engg. from recognised Institute duration. Civil Engg. Diploma holders and holders Institution will also be eligible.

Category No. 34 : Matric plus 3 yrs. diploma in Civil recognised colleges.

Category No. 35 : Degree in Civil Engg. Department.

Category No. 36 : Degree in Civil Engineering Depa

Category No. 37 : University degree preference by Honours & Master Degree. The candidate should minute in English or 25 words per minute in His prescribed educational qualification.

Category No. 38 : (i) IIInd class Master's Degree in University Degree/Diploma in Education/Teaching course of Regional Colleges of education of N.C.E.R.T. medium.

Category No. 39 : (i) IIInd class Bachelors Degree in Botany/Zoology. 45% marks can be considered demarcation of class in Bachelor's Degree. (ii) University OR 4 years integrated Degree course in region Competence to teach through English and Bengali N.B. : (i) A GENERAL RELAXATION IN UPPER CATEGORIES OF CANDIDATES HAVE RELAXATION GIVEN IN PARA-2. THIS WITH EFFECT FROM 4/8/95.

N.B. : (ii) THE CANDIDATES MUST HAVE ACQUIRED LAID DOWN AT THE TIME OF SUBMISSION HAVE YET TO APPEAR AT THE EXAMINATION WITHHELD OR NOT DECLARED ARE NOT

1. GENERAL INSTRUCTION

1.1 ABBREVIATION USED :

SC=Schedule Caste, ST=Schedule Tribe, U=Unreserved, I.P.O.=Indian Postal Order.

1.2 The number of vacancies shown may be increased.
1.3 SC/ST/OBC candidates can apply against UR candidates. SC/ST/OBC candidates need apply only.

2. AGE LIMIT

2.1 The age will be reckoned as on 01-06-96. The

(a) By 5 years for SC/ST candidates and by 10 years for OBC candidates.
(b) By 5 years for Bona fide displaced Goldsm

(c) By 10 years in case of physically handicapped candidates.
(d) Upto the age 40 years for 'RESERVISTS'.

(e) Upto the extent of service rendered by Goldsm

Labours/substitutes provided that they are (continuous or broken) subject to the control of Administrative offices of the Railway organization societies and Institutes upto 5 years upper age limit of 35 years whichever is less.

(f) Upper age limit in case of widows, divorced or separated from their husband but not remarried shall be 35 years.

(g) Upto maximum age of 45 years for repatriates to India on or after 1st June 1963 and 18 years to Pakistan (Now Bangladesh) on or after 1st June 1971.

3. HOW TO APPLY

3.1 Candidates should apply in their own handwriting (not in pencil) on good quality plain white paper.



H.F.

No. P/264/RECRUITED.

of the
missioner,
Liaison.

To Shri T. Krishnan, 409

BY GENERAL
RAILWAY MINISTER
ROLL NO. 009624SIC - ~~Recd copy~~ ~~enclosed~~

Gitanjali Rly B NO - 1/1

Maligaon - 781011

Pin - 781011

Space for
photograph with
office stamp
thereon.

CALL LETTER/ADMIT CARD

1. Reference your application for recruitment as a Constable in the RPF in response to our Employment Notice. You are advised to present yours for appearing in the recruitment tests (written and out door) at 8 A.M. on ~~15/12/2004~~ at RPF Reserve Line/Maligaon and report to the Chairman of the Recruitment Board.
2. You should note your Roll Number as indicated at the top right hand corner and remember to quote this for all further correspondence in reference.
3. You will also bring along with you all the original certificates in support of your age educational qualification, caste, NCC, proficiency in games, Employment Registration Card, Discharge certificate etc. (for Defence candidates only) in support of your claim.
4. (a) Out door tests will comprise of High Jump, Broad Jump, Shot Put, 10 metres sprint and 1500 metres race. You must bring with you your own sports kit for undertaking out door tests.
- (b) Written Test will comprise of general knowledge which also includes one Essay. You should bring your own pen, clip board etc. The paper for writing answers will be provided.
5. Government of India, Ministry of Railways will not be responsible for any injury caused to you during the course of selection.
6. You will not be entitled to any TA/DA for attending the selection.
7. This call letter does not confer any right to selection. Any attempt at influence or canvassing in your favour will be considered a disqualification.
8. You will have to make your own arrangements for boarding and lodging during the period of selection which may extend to 2 to 3 days.
9. In case you do not present yourself from the date, time and place mentioned in this call letter or report late when the selection has already started, you will not be given any chance thereafter. No absentee selection will be allowed.
10. A free second class pass ~~is enclosed for your journey~~ (for SC/ST Candidates) Only. Instructions printed the pass form are to be strictly adhered to.
11. The recruitment can be cancelled or postponed without assigning any reason due to administrative exigencies. The candidates will have to stand at his own cost in the event of postponement and shall have to appear at a subsequent date so fixed.

For CHIEF SECURITY COMMISSIONER (RPF)
H.F. RAILWAY : MALIGAON

S.P.S.

Alfred J. Sathu
S.P.S.

Special health check-up for LP students

From Our Correspondent

BONGAIGAON, June 18—A meeting of the Bongaigaon District Development Committee was held on June 10. The meeting discussed the implementation of special health check-up programme for primary school students in the district and asked the Joint Director of Health Services to prepare a plan to cover all the students of 963 LP schools in the district.

Addressing the meeting the Deputy Commissioner, Aftab Ahmed requested the heads of various development departments to submit future plan of action to develop the district with locally available resources.

The meeting also decided to utilise the water resources available in the district and the community polytechnic scheme of Bongaigaon Polytechnic for the benefit of the youth.

Land revenue : The State Government has decided to enhance land revenues of

Bongaigaon town as per Land Revenue Re-assessment Act, 1936. People who want to submit objections to the enhancement of land revenue may do so within six weeks from the date of publication of fixation notification in the Assam Gazette, says an official press release.

Lawyers' resentment : The Bongaigaon Lawyers' Association opposed the move to transfer the cases under Railway Properties (Unlawful Possession) Act, Motor Accidents Claims, Workmen Compensation Act, Consumer Forum etc to Guwahati. A resolution was adopted to this effect in a meeting of the Association held on June 7 under the presidency of Sri Gopal Chandra Das. The meeting expressed resentment at the move made by the Government without considering the difficulties and financial implications for the litigant public.

Convicted for murder : The Session Judge, Bongaigaon, M M

Sarkar convicted Abdul Rahman of Monakocha village under Manikpur Police Station to undergo rigorous imprisonment for seven years and to pay a fine of Rs 50,000 or in default to undergo further rigorous imprisonment for two years under Section 447 of IPC for murdering Kanteswar Das of the same village.

The accused Abdul Rahman attacked Kanteswar while ploughing in the field on February 27, 1969 with a lathi. The injured Kanteswar died on his way to the hospital.

Sri R N Das, Public Prosecutor appeared for the State while Sri M Mahmud, advocate defended the accused.

Stenographer selection

By A Staff Reporter

GUWAHATI, June 18—The failure of the N F Railway authorities to appoint any of the 16 successful candidates in the post of Stenographer even after six months from the date of announcement of interview results, for the purpose, has been viewed by the conscious circles here as one more bid to deprive the indigenous people of job opportunities in the Railways by some vested interest circles.

According to knowledgeable sources, the Railway Recruitment Board, Guwahati, had declared ten general, two each of the Scheduled Caste, Scheduled Tribe and OBC category candidates eligible for the post of Stenographer through a new paper notification on December 12, 1985. Most of these job seekers were local youths.

But despite there being some grievances against the post, the N F Railway authorities have been allegedly showing no interest to absorb any of the selected candidates, despite the efforts.

Catyendu Sarma memorial

GUWAHATI, June 18—The Assam State Centre of the Institution of Engineers (India)

Missing 16 boys creates

From Our Correspondent

DULIAJAN, June 18—The interval between thirteen and fifteen days of Duliajan and at different times created quite a sensation in the oil

Altogether nine boys, all students of the locality, were reported missing. Three were traced and rescued by the

A large number of parents, guardians and educational institutions of Duliajan convened by the officer-in-charge on June 17 to discuss the situation and prevention of further occurrence of

The police have ruled out the possibility of any extremist outfit in the region suspected that some drug trafficker lured these adolescent boys to carry

The police administration has asked parents and guardians to be alert to keep a watch over their adolescent children and to prevent them going out for private tuition after

The O.C. of Duliajan police station said adequate steps have been taken to trace the missing boys.

The names of the missing boys. Class IX, Monoranjan Chetia (15) Class IX, Ganesh Ch. Gogoi (14) Class VII and Ratul Gogoi (14) Class

Workshop on bamboo crops, preservation

From Our Correspondent

AZARA, June 18—A workshop on the "necessity of bamboo crops and its preservation" was held recently at the Horticultural Research Station, Kahiauchi.

Participating in the workshop as chief guest, Dr Aluk Burajohain, of Gauhati University, explained the significance of bamboo use.

He stated that bamboo is also described as 'green gold' and 'timber of the poor people'.

Dr Bipin Khanekar, Associate Professor of Baswanath Agricultural College and Sri Barmalied Baruah, District Agriculture Officer also attended the workshop.

Dr Changi explained the techniques and utilization of bamboo crops in the field of industry. Dr Basanta Kr. Chetia, a member of Assam Agricultural University was the guest of

Narayan Kalita, Minister of State for Revenue and Sericulture (Ind).

Dharna staged : The Kamrup district committee of the Assam Press Correspondents Union staged a two-hour dharna on June 7 in front of the Circle Office of Palesbari in protest against the killings of Parag Kr. Das, Executive Editor of Asomiya Pratidin, Pabitra Narayan Chutia Dipak Sarighari and Manik Deori.

South Kamrup Press Club, South Kamrup New Writers and Artists Association, Dalsaha Luitpurya Dal, Azara Amariyoti Sangha and Dalsaha Kamrup Srestan Parishad also sat on dharna.

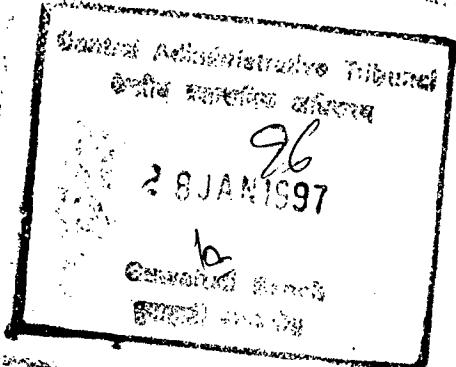
The Kamrup district committee of APCU later submitted a memorandum to the competent authority demanding adequate security to the journalists.

Withdrawal

GUWAHATI, June 18—The Central Committee meeting of the Assam People's Front held recently here at Karbi Bhawan under the chairmanship of Sri Holi Ram Terang, General Secretary of ASDF and MIA demanded immediate withdrawal of Army Operation in the State, says a press release.

The meeting attended by the newly elected MLAs of APF and representatives of other constituents namely Autonomous Demand Struggle Forum (ADS), Young Library League (YLL) and CPIM L. faction discussed the present situation of the State and the organization policy of APF and also adopted a resolution to stand on the banner of APF.

The meeting asserted that continued Army Operations in the State in the name of solving the Naxalite problem as 'most unfortunate and a clear deviation' from the



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

File No. 64-
Bh. Sharna
Standing Counsel
Rawalpindi
26.1.97
Rajendra Singh (G)
Officer (G)
Personnel Officer 781011.
Rawalpindi
Chief Personnel Officer 781011.
U.N. Standing Counsel
Rawalpindi
62
BUNAL

IN THE MATTER OF :-

O.A. No. 148/96

Shri T. K. Das ... Applicant.

V_S.

Union of India & Ors.... Respondents.

AND

IN THE MATTER OF :-

Written statement for and on
behalf of the respondents.

The answering respondents beg to state as follows :-

1. That the answering respondents have gone through a copy of the application filed by the applicant and have understood the contents thereof.
2. That save and except the statements which are specifically admitted here-in-below, other statements made in the application are categorically denied. Further, the statements which are not borne on records are also denied.
3. That with regard to the statements made in paragraphs 6.1 to 6.10 of the application, the answering respondents do not admit anything contrary to relevant records of the case.

Contd....2

Received (copy)
by Jerome
B. Weeks
28.1.97

4. That with regard to the statements made in paragraph 6.11 of the application, it is stated that the respondent No. 2, i.e. General Manager(P), N.F. Railway Guwahati, is not duty bound to appoint the applicant as recommended by the Railway Recruitment Board. Merely empanelment does not give indefeasible right to be appointed. In this connection, provision of Indian Railway Establishment Manual Vol-I (Revised Edition 1989) Para 113 may be referred to which reads ~~as~~ inter-alia - "Selection of a candidate by a Board or a railway administration is however, no guarantee of employment on the railway which is subject to his qualifying in the prescribed medical examination and to his being otherwise suitable for service under Government." It was also made clear to the applicant that the selection of the candidates by the Railway Recruitment Board does not confer any right on the candidate for the Post, through General Instruction No. 17 of the Employment Notice No. 1/95, against which the applicant made his application for the post of Jr. Stenographer (English) in scale Rs. 1200-2040/-.

5. That with regard to the statements made in paragraph 6.12 of the application, it is stated that the list of 16 candidates including the name of the applicant was recommended on 9.11.95 to the respondent no. 2 for appointment. The respondent No. 2 in his turn while processing the case for scrutiny of the bio-data and other documents etc. as required, received from the Railway

Recruitment Board along with the list of 16 candidates, received complaints of malpractices and gross irregularities in the selection process. Confidential letter from the Chief Vigilance Officer, N.F. Railway, Maligaon was received advising the respondent no. 2 to pend offering letter of appointment. The letter of the Chief Vigilance Officer, in fact, reads as under ;-

".... As a number of complaints have been received alleging adoption of malpractices in the above recruitment and the same are under investigation, it is requested that no appointment letter for the post of Jr. Stenographer (English) should be issued till a clearance is given by Vigilance."

Thus, in view of above, Respondent No. 2 refrained from taking further action for issuing appointment letters to the applicants. Subsequently the respondent No. 2 received a letter from Railway Board, for cancelling the recruitment proceedings of Jr. Stenographer (English) due to numerous irregularities detected by the Vigilance Department. Copy of the letter is annexed as ANNEXURE R/I.

6. That with regard to the statements made in paragraph 6.13 of the application, the answering respondents do not admit anything contrary to relevant records of the case.
7. That with regard to the statements made in paragraph 6.14 of the application, it is stated that this is

not relevant with the cases of 13 applicants against O.A. No. 142/96 to 155/96, who were recommended by the Railway Recruitment Board, Guwahati. The advertisement Notice No. 1/96 dated 20.5.96 was for additional 8 posts of Stenographer (English) in scale Rs. 1200-2040/- . This has got no bearing with the panel in question.

Another Employment Notice No. 2/95, category No. 1 is for the post of Office Clerk in scale Rs. 950-1500/- . This category is quite different from the category of Jr. Stenographer (English) in scale Rs. 1200-2040/- and as such, this has no relevance with the case of Jr. Stenographer (English).

8. That with regard to the statements made in paragraph 6.15 of the application, the answering respondents do not admit anything contrary to relevant records of the case.
9. That the answering respondents submit that the aforesaid selection has to be cancelled in view of various irregularity and malpractices in the selection. As already pointed out above, mere empanelment of a candidate does not give any ^{indefeasible} individual right of appointment. The candidates were well aware of the decision to cancel the selection.

Contd.....5

The said decision has been taken in the greater public interest.

10. That the answering respondents crave leave of the Hon'ble Tribunal to submit additional written statement in case the same is found to be necessary in due course.

11. That in view of the facts and circumstances stated above, the instant application is not maintainable and liable to be dismissed.

V E R I F I C A T I O N.

I, M. BRAHMO, aged about 36 years, by occupation Railway Service, working as Deputy Chief Personnel Officer of the Northeast Frontier Railway Administration, do hereby solemnly affirm and state that the statements made in paragraphs 1 and 2 are true to my knowledge, those made in paragraph 3 to 8 are true to my information being matters of records and the rests are my humble submission before this Hon'ble Tribunal.

✓ M. Brahmo

DEPUTY CHIEF PERSONNEL OFFICER
NORTHEAST FRONTIER RAILWAY
MALIGAON :: GUWAHATI
FOR & ON BEHALF OF
UNION OF INDIA.

अ. मुख्य कार्यिक अधिकारी (राज्य)
v. Chief Personnel Officer (G)
...
P. O. Box. No. 1011, Guwahati-781011.
N. F. H. No. 1011, Guwahati-781011

Railway Recruitment Board :: Guwahati.

No. RRB/G/41/90

Dated: 05.9.96.

N O T I C E.

Sub: Cancellation of Recruitment panels of
Stenographer (English) in scale Rs.1200-2040/-
under category No. 7 of Employment Notice No.
1/95 dt 26.4.95 and Craft Teacher (Bengali
Medium) in scale Rs.1400-2600/- under dt. No. 6
of Employment Notice No. 3/94 dt 19.12.94.

Railway Board vide their letters No. 96/E (RRB)/
25/13 dtd 7.8.96 and 96/E(RRB)/25/13 dt 21.8.96 have
cancelled the Recruitment panels of Stenographer (English)
and Craft Teacher (BM) mentioned on the above subject due
to various irregularities. Hence the Recruitment panels
of Stenographer (English) and Craft Teacher (BM) stand
cancelled.

(B. KALITA)
Chairman
Rly. Recrt. Board :: Guwahati.

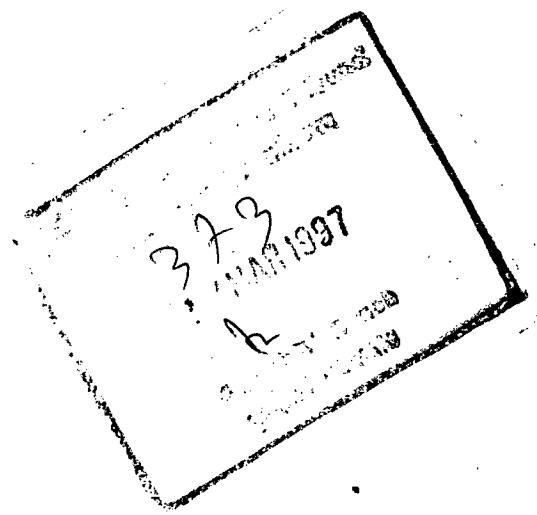
Copy forwarded for information & n/action to :-

1. GM(P)/NF Rly./MLG.
2. GM/Vigilance, MLG.
3. Recrt. Section in Office.
4. Notice Board.

(B. Kalita)
Chairman
Rly. Recrt. Board :: Guwahati.

...

*Received
Date _____*



Filed by the respondents
B.M. Mehta
Advocate
19-3-97
Sri B.K. Gaurav
Advocate

1/2
1/3
22

Joint
Court of Appeal
Central Government of
Assam
Guwahati Bench
Case No. 75-311
Date 22/3/97

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

IN THE MATTER OF :-

O.A. No. 148 of 1996

Sri T. Krishna Das ... Applicant.

Vs.

Union of India & Ors. ... Respondents.

AND

IN THE MATTER OF :-

Additional written statements on
behalf of the respondents.

The answering respondents beg to state as follows :-

1. That the answering respondents have already filed their written statements in the aforesaid O.A. However, after filing of the written statements, the applicant prayed for certain amendment to the Original Application which has since been allowed. There-after, the applicant has filed consolidated O.A. Instead of repeating the contentions raised in the earlier written statement, the respondents crave leave of this Hon'ble Tribunal to refer and rely upon the same at the time of hearing of the instant O.A. However,

since the amendment has been allowed which has now been incorporated in the consolidated petition, the respondents beg to file this additional written statements dealing with the amended portion.

2. That the respondents have gone through the amended portion of the O.A. and have understood the contents thereof. Save and except the statements which are specifically admitted hereinbelow, other statements made by the applicant are categorically denied. Further, the statements which are not borne on records are also denied.

3. That in the earlier written statement, it has already been stated that the selection in question pursuant to which the applicant has staked his claim for appointment has already been cancelled in view of the various irregularities and malpractices in the selection. The irregularities found in the selection of Junior Stenographer in scale Rs.1200-2040/- against Employment Notice No. 1/95 dt 26.4.95 conducted by the Railway Recruitment Board, Guwahati, which has necessitated cancellation of the entire selection are as ~~and~~ follows :-

(a) In the advertisement of Jr. Stenographer, required qualification was mentioned only as Matriculate without indicating anything about the qualification of diploma in

shorthand and type-writing. The advertisement also did not stipulate production of diploma certificate. As a result, many of the candidates did not submit the same although they were qualified both in shorthand and type-writing and had diploma certificate. However, the Railway Recruitment Board, Guwahati, rejected the candidature of many eligible candidates on the ground of non-submission of diploma certificate, thereby deserving eligible candidates were deprived of consideration for selection.

(b) Sample test checks revealed mistakes in totalling in the written paper and in computation of marks which has resulted in empanelment of candidates securing less marks and exclusion of candidates securing more marks.

(c) In the recruitment process, it has been found that all the three stages of testing, the knowledge and quality of the candidates have been handled by a single individual (Member Secretary, Railway Recruitment Board) instead of getting the works done by different qualified persons as under :-

- (i) Setting of question paper for written test.
- (ii) Selection of dictation passage.
- (iii) Preparation final marksheet including marks for viva-voce test only done by MS/RRB himself without any signature from other two members.

This has raised doubts of malpractice by MS/RRB.

(d) As per Board's extant instruction 15% of marks for written test and viva-voce together is required to be fixed for viva-voce. But in the subject selection, RRB/Guwahati, has adopted 15% of the sum total of marks for written test (200 marks) shorthand test (300 marks) as well as viva-voce marks (90 marks). The marks of shorthand test (300) was therefore irregularly included in computing the marks for viva-voce test. This has allowed the selection authority undue flexibility in the final allocation of marks of a candidate though he might have secured less marks in written test.

(e) In a number of cases it has been noted that marks once allotted in the shorthand transcription sheets have been over-written/defaced and now marks allotted, ostensibly to favour the candidates of evaluator's choice.

(f) It has been noted in some cases, that through the shorthand dictation scripts do not contain certain materials of dictated passage, the type transcription sheets contain the material of the dictated passage and in a better way. This indicates adoption of malpractice in conducting the shorthand test.

(g) On a visual checking, it has been noted that in certain answer scripts (transcription sheet) containing poor performance, higher marks have been allotted in comparison to that containing better performance.

The above irregularities in the selection are only illustrative and not exhaustive. In any case, with the above irregularities detected in the selection, the respondents were left with no other option than to cancel the entire selection. By doing so, no irregularity has been committed by the respondents - rather the same has been done in the larger public interest which has also brought confidence among the public. The irregularities were detected upon an enquiry conducted by the Vigilance Deptt. of the Railways and in consideration of such enquiry, the selection in question has been cancelled and the applicant should not make any grievance against the same.

4. That with regard to the statements made in paragraphs 6.16 of the O.A., the respondents reiterate and reaffirm the statements made here-in-above.
5. That under the facts and circumstances stated above, none of the grounds urged by the applicant towards granting the reliefs prayed for are sustainable and accordingly, the applicant is not entitled to any relief as has been claimed.
6. That in view of the facts and circumstances stated above, the O.A. is liable to be dismissed with cost.

- 6 -

VERIFICATION.

I, Shri C. Saikia, aged about 32 years, by occupation Railway Service, working as Deputy Chief Personnel Officer of the N.F. Railway administration, do hereby solemnly affirm and state that the statements made in paragraphs 1 and 2 are true to my knowledge, those made in paragraphs 3 to 5 are true to my information being matters of records of the case which I believe to be true and the rests are my humble submission before this Hon'ble Tribunal.

Chak
18/3

DEPUTY CHIEF PERSONNEL OFFICER
NORTHEAST FRONTIER RAILWAY
MAILIGAON :: GUWAHATI
FOR & ON BEHALF OF (राष्ट्रीय)
UNION OF INDIA
by C. Saikia Personnel Officer
Date: 18/3/1978
Place: Guwahati-781001
Assam, India

11.4.97.
by ²⁹
Suman &
Sonal Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

General Administration Bureau

523.

1.1 APR 1997

Correlation Coeff.

In the matter of :

O.A.No.148/96

Shri T.Krishna Das ...Applicant

-VS-

Union of India & Ors. ... Respondents

- AND -

In the matter of :

Rejoinder of the applicant against the written statement and Addl. written statement filed by the respondents.

1. That the copies of written statement as well as Addl. written statement filed by the respondents have been served upon me through my counsel and going through the contents of both, I have understood them thoroughly. I consider it necessary to file a rejoinder and as such same is filed as follows :-

2. That in para 5 of the written statement it is stated that - "...As a number of complaints have been received alleging adoption of malpractice in the above recruitment and some are under investigation, it is requested that no appointment letter for the post of Junior Stenographer(English) should be issued till

T. Krishna Das clearance...

clearance given by Vigilance." The respondents held up the appointment because number of complaints have been received regarding adoption of malpractice and entire matter was investigated by vigilance, whereas acting upon the vigilance report the railway board cancelled the recruitment panel on various irregularities and not a single word of malpractice was spoken in the cancellation order.

3. That the ground shown in the addl. written statement in para 3(a) that qualification of diploma of shorthand and type writing was not shown in the advertisement is not correct.

4. That in para 3(e), the statement goes thus - "In a number of cases it has been noted that marks once allotted in the shorthand transcription sheet have been over-written/defaced and new marks allotted, ostensibly to favour the candidate of evaluator's choice." In this statement the respondents did not state that the marks given in the applicant's book was changed or over-written. In this connection, it is to be stated that in response to the advertisement notice i.e. Annexure III as many as 2120 candidates applied and 1520 appeared in the written test, out of which 172 were tested in shorthand speed test and subsequently 47 were sent for viva-voce test and finally empanelled candidates were sent for appointment.

5. That it is very natural as stated in para-3(e)

T. Krishna Das

that.....

3. -

that in a number of cases it has been noted that marks once allotted in the shorthand transcription sheet have been over-written/defaced and new marks allotted, ostensibly to favour the candidate of evaluator's choice". In other words in the answer script of 125 candidates who were declared unsuccessful this over-writing act might have done and it never happened in the case of the applicant.

6. That in reply to the statement made in para 3(f), the applicant beg to state that dictation taken by one stenographer does not tally with that of another. It is humanly impossible to read and to type out a shorthand script of one stenographer by another. The applicant appeared in the speed test not to obtain a diploma on stenography, but to type out correctly the dictation passage and as such the allegation of malpractice does not exist at all.

7. That in view of the facts stated above, the written statement as well as the Addl. Written Statement filed by the respondents have totally failed to make out the case of malpractice and as such both the documents are not tenable under the law and there is a very little help to this Hon'ble Tribunal for arriving at a correct decision and as such both the documents are without any merit.

8. That the written statement and the Addl. written statement speak of crudest form of arbitrariness affected by bias and/or actuated by malafides.

9. That the present rejoinder is filed bonafide and in the interest of justice.

Verification.....

VERIFICATION

4

I, Shri T.Krishna Das, son of Shri T.Tataya, aged 27 years, by caste SC (Mala) by religion hindu, resident of Rly. Qr. No.1-A Central Gotanagar, Meligaon Guwahati-11 do hereby solemnly affirm and verify that the contents made in paragraph 1 are true to my knowledge and those made in paragraph 4 are derived from information from the office of the Rly.Recruitment Board,Guwahati and rest are humble submissions before this Hon'ble Tribunal.

AND I sign this Verification on this 16th day of April, 1997 at Guwahati.

T. Krishna Das

CTC/01
Date
10/15

20A

Filed by
S. Bhattacharya
Advocate
Mr. B. K. Chatterji
S. C.

File No. 761/96
Date 10/15
Court No. 761/96
83

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

IN THE MATTER OF :-

O.A. No. 148 of 1996

T. Krishna Das ... Applicant.

Vs.

Union of India & Ors. ... Respondents.

AND

IN THE MATTER OF :-

Reply to the rejoinder filed by
the applicant.

The answering respondents beg to state as follows :-

1. That the answering respondents have gone through the copy of the rejoinder filed by the applicant and have understood the contents thereof. Save and except the statements which are specifically admitted here-in-below, other statements made in the rejoinder are categorically denied. Further, the statements which are not borne on records are also denied.

2. That with regard to the statements made in paragraph 1 of the rejoinder, the answering respondents do not admit anything contrary to the relevant records.

Recd (S)
Sarita
Advocate
30-6-97

3. That with regard to the statements made in paragraph 2 of the rejoinder, the answering respondents beg to state that the recruitment panel has been cancelled in view of various irregularities as pointed out in the vigilance report. The irregularities pertaining to the selection and publication of the panel have already been highlighted in the additional written statement. Investigation was carried out on the basis of the complaints. Irregularities in the entire process of selection includes malpractices also.

4. That with regard to the statements made in paragraph 3 of the rejoinder, while denying the contentions made therein, the answering respondents beg to state that in the advertisement, submission of diploma certificate along with application form was not mentioned as a consequence of which many eligible candidates did not submit their certificates along with the application form. As already stated in the written statement, their such applications were rejected on the ground of non-submission of diploma certificate which needless to say, deprived many eligible candidates otherwise eligible for consideration. In the advertisement, the qualifications stipulated was as under :-

"Category : 7 - Stenographer (English).
Qualification : Matriculate.

Speed : 80 words per minute and 40 words per minute in Shorthand and Type-writing respectively.

Knowledge of Hindi Stenograph is an additional qualification and will be given preference.

Age : 18 to 30 years."

From the above, it is clear that although the qualification 'matriculate' was specifically mentioned with required speed in Shorthand and Type-writing, the advertisement did not mention anything about the submission of diploma certificate in respect of Shorthand and Type-writing. Thus, going by the advertisement, although it was not specified to produce the diploma certificates but on scrutiny of application forms same was made obligatory as a consequence of which the Railway Recruitment Board rejected many applications on the ground of non-submission of diploma certificates in support of qualifications in Shorthand and Type-writing. Needless to say, this has resulted serious mis-carriage of justice and has caused prejudice to many eligible candidates who were otherwise eligible under the terms of the advertisement. This has vitiated the entire selection process.

5. That with regard to the statements made in paragraphs 4 and 5 of the rejoinder, the answering respondents beg to state that in a number of cases marks once

allotted were changed, over written/defaced and new marks were allotted by the evaluator. This is one of the grounds for which entire selection was held to be vitiated and accordingly, the entire selection was cancelled. As regards statements regarding number of candidates applied for the post appeared in the written test, speed test and viva voce test, the answering respondents beg to state when irregularities were detected through-out the process of selection amongst the said candidates, as a policy decision, the entire selection was cancelled. Amidst the irregularities were detected, such cancellation of selection was the best course opened which needless to say, has brought confidence to the public in general, more particularly, the eligible candidates who either appeared in the selection or could not appear in the selection because of non-submission of diploma certificates. In such a selection wherein such irregularities as pointed out in the additional written statement come to light, it is immaterial as to whether there was any over-writing and/or addition of new marks in any particular answer script. The selection process cannot be individualised and will have to be taken as a whole. Among the applicants who have approached this Hon'ble Tribunal by filing various O.A.s, it has been found that there is over-writing to the marks already allotted by the evaluator. In some cases totalling mistakes were also detected. Mention may be made of Shri P. J. Das (Applicant in O.A. 146/96), Smt. Kamala Deka (applicant

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of

in O.A. 145/96), Sri Mrittunjay Ghosh (applicant in O.A. 150/96), Shri Rupak Chakraborty (applicant in O.A. 151/96), Shri Pabitra Kr. Kakoti (applicant in O.A. 151/96). Shri Pabitra Kr. Kakoti has been shown to have obtained 124 marks in the written examination as against actual mark 116. This was because of mistake in totalling. If the marks of written examination is correctly calculated (116 marks), in that case, he get total marks of 353 instead of 361 and would not have been empanelled, as in that case one Shri Sujit Chakraborty (Roll No.810556) who has obtained total of 360 marks would have been empanelled. When such mistakes have been detected in a number of cases including over-writing in the total marks, coupled with many other irregularities as indicated in the additional written statements, there was no option left for the competent authority then to cancel the entire selection. The applicants cannot individualise their case at the cost of the larger interest.

6. That the answering respondents categorically deny the contentions made in paragraph 6 of the rejoinder. The applicant has totally misunderstood and misinterpreted the averments made in paragraph 3(f) of the additional written statements. It is not correct that dictated passages taken in Shorthand cannot be read out altogether by a Shorthand expert.

7. That with regard to the statements made in paragraphs 7, 8 and 9 of the rejoinder, the answering respondents categorically deny the contentions raised therein and the applicant is put to the strictest proof thereof. It is categorically denied that the written statements filed by the respondents speaks of crudest form of arbitrariness effected by biased and/or actuated by malafide. The selection in question has been cancelled with a view to bring fairness and transparency in the method of selection. The applicant cannot claim as a matter of course for being appointed to the railway service. Amidst the irregularities detected in the entire process of selection, there was no option left for the competent authority to cancel the entire selection which has brought confidence among the general public, more particularly, amongst the eligible candidates.

8. That in view of the facts and circumstances stated above, the cancellation of the selection was just and proper and the Hon'ble Tribunal would be reluctant to interfere with the same and the O.A. filed by the applicant is liable to be dismissed with cost.

VERIFICATION.

I, Shri C. Saikia, aged about 32 years, by occupation Railway Service, working as Deputy Chief Personnel Officer of the Northeast Frontier Railway, do hereby solemnly affirm and state that the statements made in paragraphs 1 and 2 are true to my knowledge, those made in paragraphs 3 to 7 are true to my information being matters of records of the case, and the rests are my humble submission before this Hon'ble Tribunal.

C.S.
30.6.94.

DEPUTY CHIEF PERSONNEL OFFICER
NORTHEAST FRONTIER RAILWAY
MALIGAON :: GUWAHATI
FOR & ON BEHALF OF
UNION OF INDIA.

